

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO. 72/2025 (WZ)**

In the matter of

**Suresh M. Pujari**

**...Applicant**

**Versus**

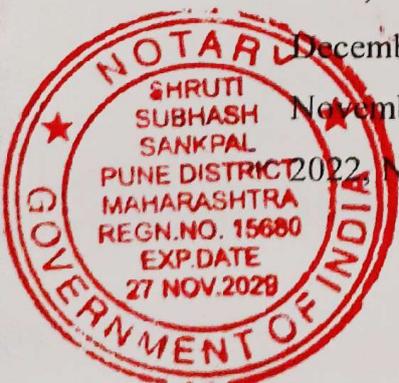
**Lonavala Municipal Corporation & Ors**

**...Respondents**

**AFFIDAVIT OF RESPONDENT-5**

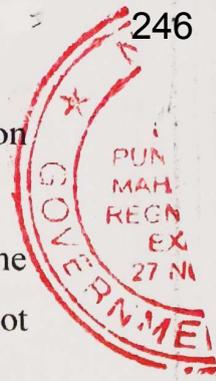
I, Prakash Mishrimal Porwal, Age: - 58, Occupation: - Agriculturist, R/at: - Shri Ekveera Niwas, S.No. 24, Village Bhusi, Near Pradhan Park Society, Lonavala, Maval, Pune – 410401, Maharashtra, do hereby solemnly affirm and state as under –

1. That, I state on this affidavit that the road in Survey No.24, village Bhusi, Taluka Maval, District Pune is in existence since long before the R-5 has purchased the concerned property.
2. That the Google Earth images which were available showing road on Survey No. 24 are being submitted by me along with this affidavit.
3. That, I state that in TLR No. 7024/2009 measurement map also, the existence of the road can be seen.
4. That, I state that Google Earth Images on February 2011, October 2011, December 2013, January 2014, January 2015, March 2016, November 2016, January 2017, February 2017, November 2017, December 2017, December 2018, December 2019, January 2020, March 2020, May 2020, November 2020, December 2020, December 2021, February 2022, May 2022, November 2022, April 2023, March 2024, April 2024, March 2025



and April 2025 is having existence of Road below the High Extension Electricity Line of Railways.

5. That, I mention on this Affidavit that 2<sup>nd</sup> Joint Committee setup by the Hon'ble NGT has also been removed and every other encroachment is not in existence.
6. That, I state that the Applicant has filed the Application on the basis of Joint Committee report dated 01/01/2020 but after that the soil dumping was removed and now there is no filling in river Indrayani along Survey No.24 of Village Bhusi.
7. That, I state that the copy of report of Joint Committee in compliance with Order dated 07/07/2025 of Hon'ble NGT with signature of District Collector, Pune needs to be taken into consideration which shows the present and current situation.
8. That, in the said report dated 01/01/2020 also the existence of road on Survey No. 24 has not been denied but only issue was related to filling road with soil.
9. That, I state with affirmation that because of the apparent mistake by land record office on TLR No.1443/2019, the word 'Road' was not mentioned on Handwritten/drawn map of Survey No.24.
10. That, I state that the whole confusion was caused because there was no mention of the word 'Road' in TLR No.1443/2019.
11. That, I wish to attract the attention of Hon'ble NGT that the TLR No.1443/2019 computerized print map submitted before the Hon'ble NGT by the committee is having the existence of Road on Survey No.24, but on the Handwritten/drawn map which was before the committee was not having 'Road' word mentioned. Hence, It resulted in erroneous and misleading conclusions by said committees.
12. Now, As the road and its legal existence has been accepted with due permission by the Tahasildar Maval, The R-5 was just willing to make the





road usable without hurting the environment and hence, It is depending on Hon'ble NGT to consider the limited issue of giving directions regarding the use of road.

- 13. That, I also bring to the notice of Hon'ble NGT that the Collector on 09/04/2025 had also suggested and accepted that R-5 shall construct Sakav Bridge with all expenses so that there shall be no obstacle for free flow of water.
- 14. That, The Collector also has mentioned a fact that there were no access way to go on Survey No.24 and hence, The Sakav Bridge was environment friendly solution suggested by him which was accepted and implemented by me.
- 15. I wish to state that no one shall be allowed to drag any civil issue in the NGT by giving color of environment.
- 16. That, I wish to request the Hon'ble NGT that considering the fact that now there is no issue related to environment remaining, The Hon'ble NGT may take any decision to decide the whole issue narrated by the Applicant.

**VERIFICATION**

Verified on this 18 th say of August 2025 that the contents of the above Affidavit are true and correct. No Part of it is false and nothing material has been concealed therefrom.

(Prakash Mishrimal Porwal)

*SPwale*

I know the Deponent

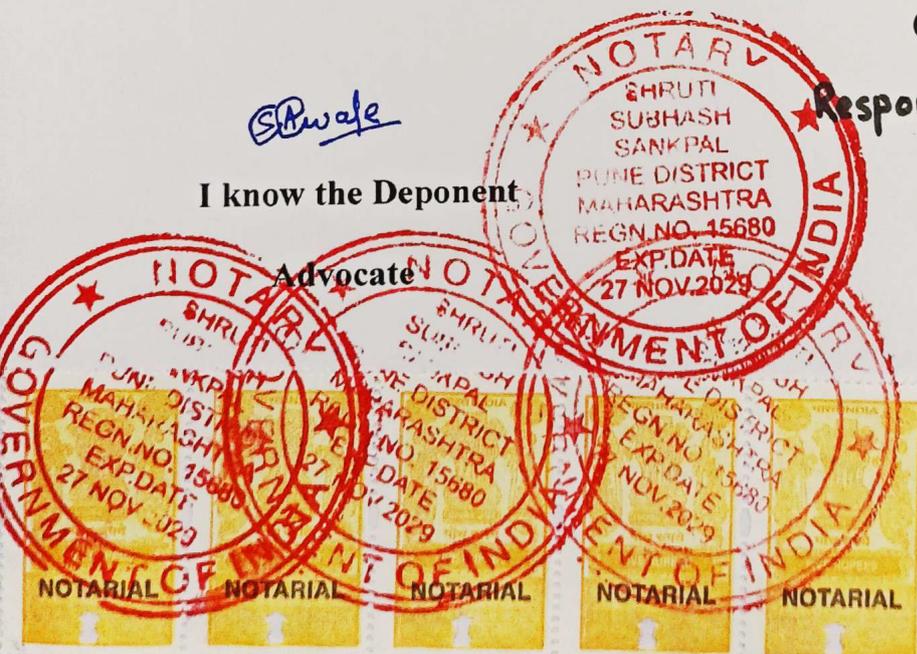
Advocate

**Respondent/Deponent No.5**

**BEFORE ME**

**SHRUTI SUBHASH SANKPAL  
ADVOCATE & NOTARY  
GOVT. OF INDIA**

**Noted & Registered**  
at Serial No 1793/2025  
Date 18 AUG 2025



# तालुका दंडाधिकारी तथा तहसिलदार मावळ यांचे कार्यालय

क्र. जमिन/कार्या/२४४/२०२३



१. विना प्रकाश पोरवाल  
प्रकाश भिष्मीमल पोरवाल  
रा. भुशी, ता. मावळ, जि. पुणे

अर्जदार

विरुद्ध

१. मुख्याधिकारी, नगरपरिषद लोणावळा, ता. मावळ
  २. सहायक अभियंता, पाठबंधारे विभाग, कामशेत, ता. मावळ
  ३. उपअधिक्षक, भुमी अभिलेख, मावळ
- गैरअर्जदार

महाराष्ट्र जमिन महसूल अधिनियम १९६६ चे कलम १४३ अन्वये कामकाज

दावा मिळकतीचे वर्णन

गावाचे नाव	स.नं. / गटक्रमांक	दाव्याचा तपशिल जाणवणेसाठीचा रस्ता अर्डाविलेवावत
भुशी, ता. मावळ	२४	

मौजे भुशी, ता. मावळ, जि.पुणे येथील जमिन स.नं. २४ मध्ये राहत्या घराकडे जाणारा रस्ता जो भुमि अभिलेख कार्यालय वडगाव, मावळ यांचेकडून जमिनीची मोजणी मो.र.नं.७०२४/०९ मध्ये दाखविणेत आलेला आहे तसेच मो.र.नं.१४४३/२०१० मध्येही दाखविणेत आलेला असून सदर जागेवर लोणावळा नगर परिषद लोणावळ यांचेकडून त्या ठिकाणी घर बांधण्यासाठी परवानगी आदेश देण्यात आलेला असून मंजूर रेखांकनामध्ये रस्त दाखविणेत आलेला आहे. परंतु लोणावळा नगर परिषद यांनी मा. राष्ट्रीय हरित लवाद यांचेकडील आदेशानुसार २५१ चौरस मीटर अतिक्रमण काढण्याचे आदेश दिलेले असताना लोणावळा नगरपरिषदेने २५७ चौरस मीट अतिक्रमणासह मो.र.नं. ७०२४/०९ मध्ये दाखविलेला रस्ता तोडून टाकलेला आहे. त्यामुळे अर्जदार यांचे घराक जाण्यायेण्यासाठी रस्ता नसलेने सदर रस्ता पुर्ववत करुन देण्याकामी विनंती केली आहे.

त्यानुसार प्रकरणी अर्जदार व गैरअर्जदार यांना नोटीस काढून म्हणणे मांडण्याची संधी देण्यात आली अस अर्जदार व गैरअर्जदार क्र.१ सुनावणीकामी हजर राहिले असून त्यांनी लेखी म्हणणे सादर केले आहे. तसेच गैरअर्जद क्र. २ व ३ यांना सुनावणीकामी वारंवार संधी देऊनही ते हजर राहिले नाहीत अथवा त्यांनी लेखी म्हणणे सादर के नसलेने त्यांचे म्हणणे नोंदविता आलेले नाही.

अर्जदार यांच्या अर्जाचा थोडक्यात सारांश असा की,

FC



- a) He has made dumping in Indrayani river Bed by construction retaining wall on the north side of Survey No. २४ He has also constructed a temporary swinging foot from the encroached area on the north side to the northern bank of the Indrayani River. The same is also illegally constructed.
- b) Mr. Porwal has also made dumping for constructing for illegale approached road by dumping in the Indrayani River on south east boundary of Survey No. २४ and has also constructed an illegal gate, retaining wall and fencing.
- c) He has also constructed illegal fancing on the north western boundary. He has also in Possession of encroached area to on the north side of survey No. २४ witch has been reclaimed by illegal dumping and construction of retaining wall in Indrayani River.
- तसेच प्रस्तुत प्रकरणी खालीलप्रमाणे मा. राष्ट्रीय हरित लवादाकडून पुढीलप्रमाणे आदेश पारीत करणेत आलेले आहेत.

The committee has conclusion on the basis of the demarcation dt. २४.१२.२०१९ and the objections filed by the applicant that Mr. Prasash Porwal has made and illegal dumping and encroachment in the Indrayani River of २५७ sq.mtr. Partially towards North West boundary, north boundary and south east boundary of Survey No. २४ in Indrayani river. The committee had decided that the local atuthority shall take appropriate action of removing dumping and encroachment as per the procedure as early as possible. This decision shall be submitted with the Hon'ble National green Tribunal Nodal agency Chief officer, Lonavala Municipal Council.

तसेच मा. राष्ट्रीय हरित लवाद यांचेकडून उपअधिक्षक, भुमी अभिलेख कार्यालय वडगाव मावळ यांनी प्रस्तुत प्रकरणी फेरमोजणी करुन मो.र.नं.१४४३/२०१९ दि.२४/१२/२०१९ नुसार मोजणी नकाशा सादर करण्यात आला. या मोजणी नकाशामध्ये अतिक्रमण व अनाधिकृत भराव दर्शविलेनुसार व मा. राष्ट्रीय हरित लवादाकडून दि.१६/१२/२०२० रोजी लोणावळा नगरपरिषदेमार्फत कारवाई पुर्ण करण्यात आलेली असून सदर कारवाईचा अहवाल मा. जिल्हाधिकारी, पुणे यांना आपले कार्यालयामार्फत दि.२४/११/२०२३ रोजी जा.क्र.लोनप९/भुशी/स.क्र.२४ सि.स.क्र.१/एनजीटी केस क्र.१९४/१८/२०२३-२३/७१६ नुसार सादर केलेला आहे.

T.C.  
[Signature]

त्यानुसार तक्रारदार यंचे म्हणणेनुसार भुमी अभिलेख कार्यालय, वडगाव मावळ यांचेकडील मो.र.नं.७०२४/२००९ नुसार स.नं.२४ भुशी, लोणावळा या जागेरा मुख्य रस्त्यापासून (Approach Road) रस्ता दृशविलेला असल्याचे समुद्र आहे. परंतु उपायिक्षक, भुमी अभिलेख कार्यालय वडगाव यांचेकडील मो.र.नं.१४४३/२०१९ दि.२४/१२/२०१९ नुसार फेरमोजणी नकाशागथे रस्त्याचा उल्लेख दिग्गून येत नाही. वरीलप्रमाणे वस्तुस्थिती पाहता, मा. राष्ट्रीय हरित लबादाने चार सदस्यीय समितीने दिलेल्या अहवालाचा अनुमदन दिलेल्या आदेशानुसार लोणावळा नगरपरिषदेने जी संपुर्ण कारवाई केली याबाबत मा. जिल्हाधिकारी, पुणे यांना सादर करून आहवालानुसार मा. जिल्हाधिकारी, पुणे यांचे कार्यालयाकडून खातरजमा करणेत येऊन तसे शपथपत्र मा. राष्ट्रीय हरित लबाद यांना सादर करणेत आलेले आहे. त्यानुसार मा. राष्ट्रीय हरित लबादाकडून प्रस्तुत प्रकरण दि.०६/१२/२०२३ रोजी निकाली काढणेत आलेले आहे. प्रस्तुत प्रकरणी ज्या मागणीसाठी अर्जदार यांनी दाखल केले आहे त्या जागेशी संबंधीत जो फेरमोजणी नकाशा भुमी अभिलेख कार्यालय मावळ यांचेकडील मो.र.नं. १४४३/२०१९ दि.२४/१२/२०१९ अन्वये तयार करणेत आलेला नकाशा हा मा. राष्ट्रीय हरित लबादाकडून स्वीकारण्यात येऊन त्यानुसार कारवाई करण्याचे आदेश पारित झालेले होते. तदनंतर त्यानुसार पुढील सर्व कारवाई लोणावळा नगरपरिषदेकडून पार पाडण्यात आलेली होती व त्या कारवाईमुळे मा. न्यायालयाचे आदेशाचे संपुर्ण पालन झाल्यामुळे प्रस्तुत प्रकरण मा. न्यायालयामध्ये निकाली ठेवण्यात आले. सदर संपुर्ण बाब ही ज्या दिनांक २४/१२/२०१९ रोजीच्या नकाशावर आधारित पार पडलेली आहे तो नकाशा आजपर्यंत कोणत्याही सक्षम प्राधिकरणाकडून रद्द ठरविणेत आलेला नसल्याने तो वैध सिध्द होतो. तरी वरीलप्रमाणे वस्तुस्थिती असून गुणवत्तेच्या आधारावर निर्णय घेण्यात यावा अशी विनंती प्रतिवादी मुख्याधिकारी, लोणावळा नगरपरिषद, लोणावळा यांनी सादर केले असून सविस्तर म्हणणे प्रकरणी समाविष्ट केले आहे.

प्रकरणी दाखल कागदपत्रे, अर्जदार, गैरअर्जदार क्र. १ यांचे लेखी म्हणणे व युक्तीवादाचे अवलोकन करता खालीलप्रमाणे वस्तुस्थिती दिसून येते.

- १) प्रस्तुत प्रकरणी अर्जदार यांनी मौजे भुशी, ता. मावळ, जि.पुणे येथील जमिन स.नं. २४ मध्ये राहत्या घराकडे जाणारा रस्ता जो भुमी अभिलेख कार्यालय वडगाव, मावळ यांचेकडून जमिनीची मोजणी मो.र.नं.७०२४/०९ मध्ये दाखविणेत आलेला आहे. तसेच मो.र.नं.१४४३/२०१० मध्येही दाखविणेत आलेला असून सदर जागेवर लोणावळा नगर परिषद लोणावळा यांचेकडून त्या ठिकाणी घर बांधण्यासाठी परवानगी आदेश देण्यात आलेला असून मंजूर रेखांकनामध्ये रस्ता दाखविणेत आलेला आहे. परंतु लोणावळा नगर परिषद यांनी मा. राष्ट्रीय हरित लबाद यांचेकडील आदेशानुसार २५७ चौरस मीटर अतिक्रमण काढण्याचे आदेश दिलेले असताना लोणावळा नगरपरिषदेने २५७ चौरस मीटर अतिक्रमणासह मो.र.नं. ७०२४/०९ मध्ये दाखविलेला रस्ता तोडून

टाकलेला आहे. त्यामुळे अर्जदार गांचे पराकडे जाण्यायोग्यताही रस्ता नसलेने सादर रस्ता पुर्ववत् करून देण्याबाबत विनंती केली आहे.

- २) प्रकरणी दाखल कागदपत्र पाहता, मौजे भूशी, ता. मावळ येथील स.नं. २४ चा सन २०१०/११ ते २०१३/१४ पर्यंतचा ७/१२ पाहता त्यामध्ये कळनेदार सदरी प्रकाश मिश्रीलाल पोरवाल व विष्णू प्रकाश पांगवाल यांची नावे दाखल असून सद्यस्थितीचा संगणकीकृत ७/१२ उतारा पाहता त्यामध्ये सादर ७/१२ हा फेरफार क्र. २०१७ अन्वये बंद झालेला दिसून येत आहे.
- ३) फेरफार क्र. १०१७ चे अवलोकन केले असता त्यामध्ये नगर भुमापन कार्यालय लोणावळा यांचेकडील क्र.प.भु./सातबारा/बा.क्र.५५/२०१५ दि.१२/२०१५ लागत तहसिलदार मावळ यांचेकडील क्र.हनो/वशी/१००७/२०१५ दि.२९/०४/२०१५ अन्वये नगरभुमापन झालेले सर्व्हे नंबरचे ७/१२ बंद करणेबाबत फेरफार क्र. ९४८ हा फेरफार दि.२६/०५/२०१५ रोजी प्रमाणित झालेला आहे. परंतु संगणकीकृत ७/१२ बंद करणेत आलेले नाहीत. हस्तलिखित फेरफाराचा संगणकीकृत ७/१२ वर अंमल घेणेबाबत मा. जमावंदी आयुक्त यांचेकडील परिपत्रक क्र.इ.फेरफार/क्र.रा.रा/कावि/३९/२०१८ दि.०५/०४/२०१८ अन्वये हस्तलिखित फेरफार क्र. ९४८ चा अंमल घेऊन नगर भुमापन झालेले स.नं. २४ व इतर चे ७/१२ बंद केले असल्याची नोंद घेणेत आलेली आहे.
- ४) तसेच अर्जदार यांनी लोणावळा नगर परिषद यांचेकडील बांधकाम परवानगी क्र. ENG/BP/३२१/०९-१०/२१८ दि.२९/०४/२०१० ची प्रत सादर केली असून त्यानुसार अर्जदार यांना महाराष्ट्र प्रादेशिक नगररचना अधिनियम १९६६ चे कलम ४५ अन्वये प्रारंभ प्रमाणपत्र देणेत आलेले आहे. सादर प्रमाणपत्रातील अटीनुसार अर्जदार यांना सादर मिळकतीबाबत आगाऊ बिनशेती परवानगी प्राप्त करून घेणेबाबत नमुद केले आहे.
- ५) तसेच अट क्र. ४ नुसार सादर मिळकतीचे भूमि अभिलेख कार्यालयामार्फत जागेचे सीमांकन (हद्द कायम) करून घेऊन काम सुरु करणेबाबत नमुद केले आहे.
- ६) लोणावळा नगरपरिषद यांनी सादर केलेल्या म्हणण्यानुसार अर्जदार यांनी सादर केलेल्या बांधकाम परवानगी प्रस्तावासोबत सादर केलेल्या मोजणी नकाशा मो.र.नं.७०२४/२००९ मध्ये दावा मिळकतीचे जागेस पोहोच रसा असल्याचे नमुद केले आहे. तथापि, त्यानंतर लोणावळा नगरपरिषदेने सादर परवानगीचे अनुषंगाने पत्र क्र.लोनप.९/ENG/BP/३२१/२००९-१०/४५८ दि.३१/०५/२०१२ अन्वये जागेची हद्द निश्चीत होत नाही तो पर्यंत जागेवर कोणताही विकास करू नये असे अर्जदार यांना कळविले आहे.

- ७) सद्यस्थितीत अर्जदार यांचे मिळकतीबाबत मा. राष्ट्रीय हरित लवाद यांचेकडील प्रकरण क्र.१९४/२०१८ मध्ये दिलेल्या आदेशानुसार लोणावळा नगरपरिषदेने अतिक्रमण काढून रस्ता बंद केला असल्याने सदरचा रस्ता महाराष्ट्र जमिन महसूल अधिनियम १९५६ चे कलम १४३ अन्वये मिळणेबाबत विनंती केली आहे.
- ८) अर्जदार यांची मिळकत ही नगरपालिका हद्दीमधील असल्याने सदर जमिनीची मिती रकमे होऊन सदर मिळकतीचा ७१२ उतारा बंद करणेत आलेला आहे.
- ९) अर्जदार यांची मिळकत ही नगरपरिषद हद्दीतील असून त्यांनी सदर मिळकतीवर बांधकाम परवानगी प्राप्त केलेली असल्याने व सदर परवानगीचे अटीमध्ये नमुद केलेनुसार त्यांनी भुमी अभिलेख कार्यालयाकडून हद्दीच्या खुणा कायम करून घेऊन मो.र.नं. ७०२४/०९ व मो.र.नं.१४४३/२०१९ या दोन्ही मोजणीचे अनुपंगाने प्रत्यक्ष जागेवर स्थळपाहणी करून मो.र.नं.७०२४/०९ मध्ये दर्शविलेल्या वहिवाटीनुसार रस्ता पुर्ववत करणेबाबत कार्यवाही करणे आवश्यक आहे.
- १०) अर्जदार हे मो.र.नं. ७०२४/२००९ मध्ये रस्ता दर्शविला असल्याचे नमुद करत असून मा. राष्ट्रीय हरित लवाद यांचेकडे दाखल असलेल्या दाव्याचे कामी उपअधिक्षक, भुमि अभिलेख कार्यालय यांनी फेरफार मोजणी मो.र.नं.१४४३/२०१९ दि.२४/१२/२०१९ ही मोजणी रद्द केल्याचे कथन करत आहे. तथापि, उपअधिक्षक, भुमि अभिलेख कार्यालय मावळ यांचेकडील पत्र क्र.भुमापन/मोरनं.१४४३ जा.क्र.३९१८ दि.२३/०८/२०२१ रोजीचे पत्राचे अवलोकन करता त्यामध्ये अर्जदार प्रकाश पोरवाल यांनी दि.२३/०८/२०२१ रोजी अर्ज करून मोजे भुशी घेविले स.क्र.२४ सी.स.क्र.१ या जागेची मोजणी मागितली असून सदर मोजणीचा अर्ज माघारी घेत असून त्यांना मोजणीची आवश्यकता नसल्याने मोजणीचा अर्ज कायमस्वरुपी निकाली काढणेत यावा अशी विनंती केल्याचे दिसून येत आहे.
- ११) परंतु प्रकरणी दाखल मोजणी मो.र.नं.१४४३/२०१९ हा नकाशा पाहता, त्यामध्ये मोजणीचे कारण- अर्जदार सचिन मारुतीराव पवार मुख्याधिकारी लोणावळा तर्फे प्रकाश पोरवाल सि.स.क्र.१/अ.ता.मो/एन.जी.टी.केस क्र. १९४/२०१८/२०१९-२० दि.१३.०५.२०१९ चे पत्र व लागत तहसिलदार मावळ तसेच मुख्याधिकारी लोणावळा यांचे पत्रानुसार सदर मिळकतीची मोजणी दि.२४/१२/२०१९ व हद्दी कायम दि.३०/११/२०२२ रोजी झाल्याचे दिसून येत आहे.
- १२) तसेच अर्जदार यांचे म्हणण्यानुसार त्यांनी मो.र.नं. १४४३/२०१९ चा मोजणी नकाशा रद्द केलेचे कथन केले असले तरी उपअधिक्षक भुमि अभिलेख मावळ यांचेकडील दि.२३/०८/२०२१ चे पत्रानुसार केवळ हद्दीकायम करता आलेली नव्हती, मो.र.नं.१४४३/२०१९ ची मोजणी नकाशा रद्द केलेला नसून सदर मोजणी ही मा.

T.C.  
[Signature]

राष्ट्रीय हरित लवाद यांचेकडे दाखल असलेल्या दाव्याने अनुषंगाने मुख्याधिकारी लोणावळा नगरपरिषद यांनी केलेली असून ती कायम आहे.

१३) मुख्याधिकारी लोणावळा नगरपरिषद यांनी सादर केलेल्या अहवालांनुसार मो.र.नं. १४४३/२०१९ मध्ये दर्शविलेल्या अतिवजाणांनुसार या राष्ट्रीय हरित लवादाने पादेशानुसार कार्यवाही करणे आवश्यक आहे. असे नमुद केले आहे.

१४) प्रस्तुत मिळकत ही सिटी सर्व्हे झालेली असून नगरपरिषद हद्दीमध्ये आहे अर्जदार यांनी मागणी ही रस्त्याबाबत असून उपअधिक्षक, भूमि अभिलेख कार्यालय यांचेकडील मो.र.नं.७०२४/०९, १४४३/२०१९, १४४३/२०१९ मध्ये दर्शविलेला रस्ता व त्यामधील हद्दीच्या निशाण्यांबाबत दुरुस्ती करून मागणी नक्काशा निश्चित करणेबाबत असल्याने सादर बाबत उपअधिक्षक, भूमि अभिलेख कार्यालय यांनी कार्यवाही करणे आवश्यक आहे.

वर नमुद केलेल्या पार्श्वभूमीवर अर्जदार यांचा अर्जाचे अनुषंगाने सादर मिळकतीचे ७/१२ वंद होऊन सादर मिळकतीचा सिटी सर्व्हे होऊन मिळकतपत्रिका झालेली असल्याने खालीलप्रमाणे निर्देश देणेत येत आहेत.

१. दावा मिळकतीबाबत मा. राष्ट्रीय हरित लवाद यांचे न्यायालय येथे दावा क्र.१९४/२०१८ मधील आदेशास अधिन राहून उपअधिक्षक, भूमि अभिलेख कार्यालय यांचे अधिनस्त नगर भुमापन अधिकारी यांनी अर्जदार यांचे मागणीचे अनुषंगाने आवश्यक ती कार्यवाही करावी.
२. तसेच उपअधिक्षक, भूमि अभिलेख यांनी प्रस्तुत मिळकतीबाबत यापुर्वी केलेल्या मो.र.नं.७०२४/०९, १४४३/२०१९ चे अनुषंगाने रस्त्याबाबत कार्यवाही करावी.

ठिकाण- वडगाव मावळ  
दिनांक- ०३/०६/२०२४



तालुका देहशहीकारी तथा  
तहसिलदार मावळ

T.C.  
[Signature]

*English Translation copy*  
Office of Taluka Magistrate and Tahasildar Maval

No. Zameen/Ka.Vi/244/2023

1. Veena Prakash Porwal
2. Prakash Misrimal Porwal

Residing at:- Bhushi, Taluka Maval, Dist. Pune                      -- Applicant

Versus

1. Chief Officer, Municipal Council Lonavala Taluka Maval
2. Asstt. Engineer Irrigation Department, Kamshet, Taluka Maval
3. Deputy Superintendent, land Records, Maval                      -- Opponent

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Proceeding Under Section 143 of the Maharashtra Land Revenue Code 1966  
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**Description of Suit Property**

Name of village	Survey No./ Gat No.	Description of Suit
Bhushi, Taluka Maval	24	Regarding obstruction of the approach road

The approach road to the residential house at S. No. 24, village Bhushi, Taluka Maval, Dist. Pune which has been shown in the Demarcation Plan M.R. No. 7024/2009 and M.R. No. 1443/2010 by the Land Records Vadgaon Maval. The Lonavala Municipal Council, Lonavala has issued the permission for construction of house on the said property and road has been shown in the sanctioned plan. But as per the Orders of the Hon'ble National Green Tribunal, when orders were passed to remove the encroachment of 257 sq. mtrs; but, along with the removal of the encroachment of 257 sq. mtrs; the Lonavala Municipal Council has also

removed the approach road shown in the Demarcation Plan M.R. No. 7024/2009. Thus, as there is no approach road, it is requested to restore the said road.

Accordingly in the said matter, by issuing notices to the Applicant and the Opponent, when chance was given to the Applicant and the Opponent to submit their say, the Applicant and the Opponent No. 1 remained present and they have submitted their written say. So also, in spite of giving frequent chances to the Opponent Nos. 2 and 3, they neither remained present nor did they submitted their written say, and hence their say could be recorded.

**The Brief summary of the application of the Applicant is that.**

The written say of the Applicant is that, there is a residential house to the extent of the area admeasuring 22 Gunthas in S. No. 24. So also, in the 4 fully grown trees there are Gotha, Mango garden, Chiku trees, lichi trees and also growing vegetables. The approach road to S. No. 24 which has been demarcated by the Office of the Land Records Vadgaon Maval vide demarcation M.R. No. 7024/09 this road has been shown in the demarcation plan. So also, it is shown in in M.R. No. 1443/2019. Permission for construction of house on the said property has been granted by the Lonavala Municipal Council vide No. ENG/BP/321/09-10 dated 29.04.2010, in the approved plan the said road has been shown. However in the order passed by the Hon'ble National Green Tribunal when orders were passed for removing the encroachment of 257 sq. mtrs; while removing the said encroachment of 257 sq. mtrs; Lonavala Municipal Council has removed/demolished the road shown in the demarcation Plan M.R. No. 7024/09, due to which there is no approach road to my house. Hence, in order to get the said road restored, application has been filed as per section 143 of the Maharashtra Land Revenue Code. Thus, it is the prayer of the Applicant to restore the said road. The detailed say has been included in the said matter.

**The Brief summary of the say filed by the Opponent Nol. 1 is as under:-**

It is the say of the Opponent that, the Opponent Chief Officer Lonavala Municipal Council has submitted its written say wherein it is mentioned that, on the property bearing S. No. 24, C.S. No. 1 situated at village Bhushi, owned by the Applicant Shri. Prakash Misrimal Porwal and Veena Porwal, permission for construction was granted by the Lonavala Municipal Council vide No. ENG/BP/3121/2009-10/218 dated 19.04.2010. Along with the proposal of the permission of construction, the Applicant has submitted the demarcation Plan M.R. No. 7024/2009 issued by the Land records Vadgaon Maval. The approach road is seen in the said demarcation plan. It is seen that, thereafter with respect to the said permission, vide letter bearing No. L.N.P 9/ENG/BP/321/2009-10/458, it was informed to the Applicant that, unless the boundaries of the property are ascertained, till then no any development work should be carried out on the said property. Thereafter in the said matter Case No. 194/2018 was filed before the Hon'ble National Green Tribunal by Shri. Ashish Shinde and others versus Lonavala Municipal Council and others. In the said case a four-member Committee was formed through the Hon'ble National Green Tribunal. Accordingly in the Report which was submitted by the said Committee, the following points were mentioned in respect of the unauthorized dumping at S. No. 25 C.S. No. 1

- a) He has made dumping in Indrayani River Bed by construction retaining wall on the north side of Survey No. 24. He has also constructed a temporary swinging foot from the encroached area on the north side to the northern bank of the Indrayani River. The same is illegally constructed.
- b) Mr, Porwal has also made dumping for construction of illegal approach road by dumoping in the Indrayani Riover on South-east boundary of

Survey No. 24 and has also constructed an illegal gate, retaining wall and fencing.

- c) He has also constructed illegal fencing on the north western boundary. He has also in possession of encroached area to on the north side of S. No. 24 which has been reclaimed by illegal dumping and construction of retaining wall in Indrayani River.

So also in the said matter following order has been passed by the Hon'ble National Green Tribunal.

'The committee has conclusion on the basis of the demarcation dated 24.12.2019 and the objections filed by the applicant that Mr. Praksh Porwal has made an illegal dumping and encroachment in the Indrayani River of 257 sq. mtrs; partially towards North West Boundary, North Boundary and South East Boundary of Survey No.24 in Indrayani River. The Committee has decided that the local authority shall take appropriate action of removing dumping and encroachment as per the procedure as early as possible. This decision shall be submitted with the Hon'ble National Green Tribunal Nodal Agency Chief Officer, Lonavala Municipal Council.'

So also, by doing the re-demarcation, the demarcation plan M.R. No. 1443/2019 dated 24.12.2019 has been submitted by the Office of the Deputy Superintendent Vadgaon Maval to the Hon'ble National Green Tribunal. As per the encroachment and the unauthorized construction shown in the said Demarcation Plan, and as per the order passed by the Hon'ble National Green Tribunal the action has been completed by the Lonavala Municipal Council and the report of the said action taken has been submitted to the Hon'ble District

Collector, Pune through your Office on 24.11.2023 vide outward No. LNP 9 /Bhushi//S.No.24 C.S.No.1/NGT Case No. 194/18/2023-23/716.

Accordingly as per the contention of the Applicant as per the Demarcation Plan M.R. No. 7024/2009 of the Office of the Land Records, Vadgaon Maval, it is mentioned that approach Road is shown from the Main Road to the property S. No. 24, Bhushi, Lonavala. However, as per the Re-Demarcation Plan M.R. No. 1443/2019 dated 24.12.2019 of the Deputy Superintendent Land Records, Vadgaon Maval, the mention of road is not seen therein. On perusal of the circumstances as mentioned above, in accordance with the order passed by the Hon'ble National Green Tribunal as per the report given by the four members committee, as per the affidavit submitted to the Hon'ble District Collector in respect of the entire action taken by the Lonavala Municipal Council, the same has been ascertained through the Office of the District Collector Pune and accordingly affidavit to that effect has been submitted before the Hon'ble National Green Tribunal. Accordingly, the said case has been disposed by the Hon'ble National Green Tribunal on 06.12.2023. In the said case, which was filed by the Applicant seeking approval of his prayers, the re-demarcation plan prepared vide M.R. No. 1443/2019 dated 24.12.2019 by the Land Records Vadgaon Maval has been accepted by the Hon'ble National Green Tribunal and accordingly orders were passed for taking the action. Thereafter accordingly all the further action was completed by the Lonavala Municipal Council, and due to the said action, as the order of the Hon'ble Court for totally complied, the Hon'ble Court had kept the said matter for disposal. As the Map/Plan dated 24.12.2019 on the basis of the said entire action process was completed was not declared as cancelled by any Competent Authority, it is proved that it is valid. Thus, the Opponent Chief Officer, Lonavala Municipal Council has prayed that, this being

the circumstances as mentioned above, decision may be given in the present matter on merits. The details say has been filed in the present proceedings.

**On perusal of the documents submitted, the written say and arguments of the Applicant, Opponent No. 1 the following facts are seen.**

- 1) In the present matter the approach road to the residential house of the Applicant at S. No. 24, village Bhushi, Taluka Maval, Dist. Pune was shown by the Office of the land Records Vadgaon Maval, in Demarcation M.R. No. 7024/2009, so also the same also shown in M.R. No. 1443/2010. Lonavala Municipal Council has granted its permission for construction in the said property and the said road has also been shown in the approved layout. However as per order of the Hon'ble National Green Tribunal orders were issued to remove the encroachment of 257 sq. mtrs; Lonavala Municipal Council has destroyed the approach road shown in Demarcation plan M.R. No. 7024/09 while removing the said encroachment of 257 sq. mtrs; Due to this as there is no approach road to the house of the applicant, application has been filed to restore the said road.
- 2) On perusal of the documents filed in the present case, it is seen that, On perusal of the 7/12 extract of S. No. 24 Village Bhushi, Taluka Maval, Dist. Pune for the period from 2010-11 to 2013-14, it is seen that, the names of Prakash Misrimal Porwal and Veena Prakash Porwal are appearing in the Ownership/Possessors column of the 7/12 extract. On perusal of the present computerized 7/12 extract, it is seen that, the said 7/12 extract has been closed vide Mutation Entry No. 1017.
- 3) On perusal of the Mutation Entry No. 1017, it is seen that, vide No. P.Bhu./Seven Twelve/Baa. No.55/2015 dated 12/2015 of the City Survey Officer Lonavala along with the No. H.No./Vashi/1007/2015 dated

29.04.2015, issued by the Tahasildar Maval, the Mutation Entry No. 948 dated 26.05.2015 has been certified that, the properties of which city survey has been completed, the 7/12 extracts of these properties have been closed. However the computerized 7/12 extracts have not been closed. In order to take the effect of the hand written Mutation on the computerized 7/12 extract, vide the Notification bearing No. E.Mutation/No. R.R/Kavi/39/2018 dated 05.04.2018, by taking the effect of the Mutation Entry No. 948 Entry has been taken that, the 7/12 extracts of the Survey Nos. 24 and other properties have been closed whose city survey has been done.

- 4) So also, the Applicant has submitted the copy of the building permission bearing No. ENG/BP/321/09-10/218 dated 29.04.2010 issued by the Lonavala Municipal Council, in accordance with Sec. 45 of the Maharashtra Land Revenue Code 1966. As per the conditions of the said certificate, it is mentioned that, the Applicant shall obtain prior Non Agriculture use permission in respect of the said property.
- 5) So also, as per the condition No. 4 it was mentioned that, by getting the demarcation done of the property through the Office of the Land Records, the work should be commenced.
- 6) As per the say submitted by the Lonavala Municipal Council, in the Demarcation Plan M.R. No. 7024/2009 submitted by the Applicant along with the proposal for building construction, the approach road to the said property is mentioned. However, thereafter Lonavala Municipal Council vide its letter bearing No. LNP.9/ENG/BP/321/2009-10/458 dated 31.05.2012 had informed the Applicant that, unless the boundaries are fixed no developments should be carried out on the said property.

- 7) In the present situation as per the Order passed by the Hon'ble National Green Tribunal in Case No. 194/2018 in respect of the property of the Applicant, as the Lonavala Municipal Council has removed the encroachment and close the road closed, request has been made as per Section 143 of the Maharashtra Land Revenue Code, 1966 to restore the said road.
- 8) As the property of the Applicant is within the limits of Municipal Council the City Survey of the said property has been done and the 7/12 extract of the said property has been closed.
- 9) The property of the Applicant is within the limits of Municipal Council, as the Applicant has obtained the construction permission on the said property, and as per the condition mentioned in the said permission, they have to get fixed the boundary marks from the Land Record Office as per M.R. No. 7024/09 and MR. No. 1443/2019 in accordance with both the demarcations, after on-the-spot inspection, it is required to take action to restore the road as per the usage shown in MR. No. 7024/09.
- 10) The Application has stated that, road has been shown in the M.R. No. 7024/2009, in the proceedings filed before the Hon'ble National Green Tribunal, the Office of the Deputy Superintendent Land Records has stated that the re-demarcation M.R. No. 1443/2019 dated 24.12.2019 has been cancelled. However, on perusal of the letter bearing No. Bhumapan/Mo.R.No, /1443 O/w.No.3918 dated 23.08.2021 issued by the Office of the Deputy Superintendent land records, it is seen that, it is mentioned therein that, Applicant has filed an application on 23.08.2021 and demanded the demarcation of the of S. No. 24 C.S.No.1 and has prayed that, that he is

withdrawing the said application as there is no need of any demarcation and hence his application for demarcation be disposed off permanently.

- 11) But, on perusal of the Demarcation M.R. No. 1443/2019, the reason for demarcation mentioned therein is – as per Letter bearing No. C.S.No.1/A.Ta.Mo./N.G.T.Case.No.194/2018/2019-20 dated 23.05.2019 Applicant Sachin Marutirao Pawar Chief Officer Lonavala Municipal Council through Prakash Porwal accompanied with letters of Tahasildar Maval and Chief Officer Lonavala, it is seen that, the demarcation of the said property is done on 24.12.2019 and the boundary fixation is done on 30.11.2022.
- 12) So also, as per the contention of the Applicant, even if he has mentioned that he has cancelled the Demarcation Plan M.R. No. 1443/2019, then as per the letter dated 23.08.2021 of the Deputy Superintendent, Land Records, Maval, only the boundary fixation could not be done. The Demarcation Plan M.R. No. 1443/2019 is not cancelled. The said demarcation has been carried out by the Chief Officer Lonavala Municipal Council in accordance with the case filed before the Hon'ble National Green Tribunal and the same is permanent,
- 13) As per the report submitted by the Chief Officer Lonavala Municipal Council, it is mentioned that, as per the encroachment shown in M.R. No. 1443/2019, action has been taken as per the orders of the Hon'ble National Green Tribunal.
- 14) The said property is now City Survey and within the limits of Municipal Council. The demand of the Applicant is regarding the road. As it is necessary to carry out the changes in the road and the boundary marks shown in the demarcation plan M.R. No. 7024/2009, 1443/2010,

1443/2019 of the Deputy Superintendent Land Records and the Demarcation plan is to ascertained, it is necessary that, the office of the Deputy Superintendent Land Records should taken action in respect of the same,

On the basis of the above mentioned backgrounds, with respect to the application of the Applicant as the 7/12 extract of the said property has been closed and as Property Card Extract has been prepared, the following directions are given

1. As per the order passed in the Case No. 194/2018 before Hon'ble National Green Tribunal by abiding the said order the City Survey Officer under the office of the Deputy Director, Land Records should take appropriate action in accordance with the application of the Applicant.
2. So also, the Deputy Superintendent, Land records should take action in respect of the road in accordance with the M.R. No. 7024/09 done earlier in respect of the said property.

Sd/-

Place: Vadgaon Maval

Taluka Magistrate and

Date: 03.06.2024

Tahasildar Maval



माहितीचा  
अधिकार

## जिल्हा अधीक्षक भूमि अभिलेख, पुणे कार्यालय

शासकीय बंगला नं १ एअरपोर्टरोड, वदाणी चौक, पोस्ट ऑफीसच्या मागे येरवडा पुणे ४११००६

दुरध्वनी नं. ०२०-२६६८४६५८

ई-मेल [distaupridentoflandrecordpune@gmail.com](mailto:distaupridentoflandrecordpune@gmail.com)

माहितीचा अधिकार  
नोंदणीकृत टपालाने

क्र./प्र.नि./मा.अ.क्र.१०४४/२०२४  
पुणे दिनांक ०६/११/२०२४

प्रति.

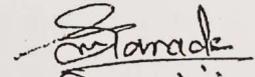
श्री. प्रकाश मिसरीमल पोरवाल,  
रा. श्री एकविरा निवास, स.नं. २४,  
मौजे भूशी, लोणावला ४१० ४०१.

विषय - माहिती अधिकार अधिनियम २००५ अंतर्गत अर्ज.  
संदर्भ - आपला दिनांक २५/१०/२०२४ रोजीचा माहिती अधिकार अर्ज.

उपरोक्त संदर्भिय पत्राने आपला माहितीचा अधिकार अधिनियम २००५ अंतर्गत अर्ज इकडील कार्यालयास प्राप्त झालेला आहे. सदर अर्जात आपण अ.क्र. १ ते २ मुद्यांचे अनुषंगाने मागणी केलेली आहे. ती खालील प्रमाणे आहे.

अ. क्र.	मागणी माहिती	पुरविलेली माहिती / तपशील	शेरा
१	मौजे भूशी, ता. मावळ येथील लोकशाही दिन टोकन क्र. ४ बाबत मा. जिल्हाधिकारी, पुणे यांना सादर केलेल्या अहवालाची प्रत मिळणे बाबत	दिनांक ०४/१०/२०२४ रोजी मा. जिल्हाधिकारी, पुणे यांना सादर केलेल्या अहवालाची प्रत यासोबत विनामुल्य पुरविणेत येत आहे.	
२	मा. उपअधीक्षक भूमि अभिलेख, मावळ यांनी सादर जिल्हा अधीक्षक भूमि अभिलेख, पुणे यांना सादर केलेल्या अहवाल, जबाब, व इतर कागदपत्रांच्या सहीशिक्याची प्रत मागणी केली आहे.	उपअधीक्षक भूमि अभिलेख, मावळ यांनी सादर केलेल्या अहवालाची प्रत व सोबतच्या सहपत्रांची प्रत यासोबत विनामुल्य पुरविणेत येत आहे.	

सदर माहिती आपणास मान्य न झाल्यास ३० दिवसात श्री. सुर्यकांत मोरे, प्रथम अपील प्राधिकारी तथा जिल्हा अधीक्षक भूमि अभिलेख, पुणे यांचेकडे वरील नमुद कार्यालयाचे पत्त्यावर प्रथम अपिल करून दाद मागून घेऊ शकता.

  
(स्मिता तारडे)

जन माहिती अधिकारी  
तथा प्रमुख लिपीक

जिल्हा अधीक्षक भूमि अभिलेख, पुणे

T.C  


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महाराष्ट्र शासन  
भूमि अभिलेख विभाग

## जिल्हा अधीक्षक भूमि अभिलेख, पुणे यांचे कार्यालय

शासकीय बंगला नं १ एअरपोर्टरोड, समता नगर, वदागी चौक, पोस्ट ऑफीसच्या मागे येरवडा पुणे  
दुरध्वनी नं.०२०-२६६८४६५८.

ई-मेल datr.pu-mh@gov.in

क्र. भूमापन/कावि १६९९/भूशी/पोरवाल/२०२४ / ८०७४

पुणे दिनांक :- ०४/१०/२०२४

जिल्हा लोकशाही दिन संदर्भ

प्रति,

मा. जिल्हाधिकारी, पुणे

विषय :- भूमि अभिलेख कार्यालय वडगांव मावळ येथील गाझी मौजे भूशी येथील सर्व्हे नंबर हया मिळकतीचा अ.अ.ता. मो.र.नं. १४४३/२०१९ ह्या मोजणी नकाशाची खोटी प्रत बनवून ती लोणावळा नगरपरिषद ह्यांना दिल्याबद्दल दोषी व्यक्तींवर प्रचलित कायदानुसार फौजदारी गुन्हा दाखल करण्याबाबत.

संदर्भ:- १. आपलेकडील जा.क्र.सशा/पसक/जि.लो.दि.संप्टे २४ टो.क्र.४/२०२४ पुणे दिनांक २४/०८/२०२४ रोजीचे पत्र.

२. उप अधीक्षक भूमि अभिलेख, मावळ यांचे कार्यालयाकडील क्रमांक/भूमापन/स.नं.२४/कावि३०६,३३८/२०२४, दि.११/०९/२०२४ रोजीचा अहवाल.

उपरोक्त विषयाच्या अनुषंगाने आपलेकडील संदर्भ क्र.१ चे पत्र व त्यासोबत अर्जदार श्री.प्रकाश मिसरीमल पोरवाल यांचा दि.२१/०६/२०२४ रोजीचा अर्ज इकडील कार्यालयास प्राप्त झालेला आहे. त्यानुषंगाने इकडील कार्यालयाकडून उप अधीक्षक भूमि अभिलेख, मावळ यांना अहवाल मागणी करणेत आला होता त्यानुसार संदर्भ क्र. २ अन्वये उप अधीक्षक भूमि अभिलेख, मावळ यांचेकडील अहवाल इकडील कार्यालयास प्राप्त झालेला आहे. सदर अहवालाचे अवलोकन केले असता, उप अधीक्षक भूमि अभिलेख, मावळ यांनी त्यांचे अहवालात खालीलप्रमाणे नमूद केलेले आहे.

अर्जदार श्री. प्रकाश पोरवाल यांचेकडील दिनांक २०/६/२०२४ रोजीचे तक्रार अर्जाची प्रत उपअधीक्षक भूमि अभिलेख, मावळ कार्यालयास प्राप्त झालेली आहे. सदर तक्रार अर्जाचे अवलोकन केले असता, मौजे-भूशी सर्व्हे नंबर २४ चे अ ता मो र नं १४४३ /२०१९ ची मोजणी नकाशाचे नक्कल प्रतीत " रस्ता " हा शब्द लिहिण्याचा राहिलेला असले बाबत अर्जदार यांची तक्रार आहे, त्यानुषंगाने उपअधीक्षक भूमि अभिलेख, मावळ कार्यालयाकडून दि.१५/१२/२०२२ रोजी लोणावळा नगरपरिषद यांना शासकीय कामाकरीता देणेत आलेली नक्कल प्रतीची उपअधीक्षक भूमि अभिलेख, मावळ कार्यालयाकडील अ.ता.मो.र.नं. १४४३/२०१९ या

ES

मोजणी प्रकरणातील मुळ मोजणी आलेखानुसार पडताळणी केली असता, समजुतीच्या टिपा सदरी रस्त्याबाबतची टिप नमूद करणेत आलेली आहे. तसेच सर्व्हे नंबर २४ ची हदद व अतिक्रमित क्षेत्र योग्य प्रकारे नकाशावर नमूद करण्यात आलेले आहे. परंतु सदर नक्कल मध्ये मुळमोजणी अ आलेखावर नमूद " रस्ता " हा शब्द शासकीय कामाकरीता देणेत आलेल्या नक्कल प्रतीवर नमूद केलेला नाही. सबब सदोष नक्कल प्रत पुरविले बाबत प्रतिलिपी लिपीक व मुख्यालय सहाय्यक यांना उपअधीक्षक भूमि अभिलेख, मावळ कार्यालयाकडून दि. ९/७/२०२४ अन्वये झाप नजविण्यात आलेले आहेत. त्यानुसार प्रतिलिपी लिपीक यांनी दिनांक १६/८/२०२४ रोजी व मुख्यालय सहाय्यक यांनी दि.२८/८/२०२४ रोजी खुलासो सादर केलेले आहेत.

संबंधित प्रतिलिपी लिपीक व मुख्यालय सहाय्यक यांचेकडून प्राप्त खुलारागध्ये शासकीय कामाकरीता देणेत आलेली हस्तलिखित नक्कल प्रतीवर मुळमोजणी आलेखावर नमूद असलेला " रस्ता " हा शब्द एके ठिकाणी प्रतिलिपी लिपीक यांच्याकडून नजरचुकीने / अनावधानाने नमूद करावयाचा राहून गेला असलेचे व सदरची चुक नजरचुकीने / अनावधानाने झाली असलेचे प्रतिलिपी लिपीक व मुख्यालय सहाय्यक यांनी त्यांचे खुलाशामध्ये नमूद केलेले आहे.

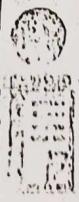
उपरोक्त प्रमाणे उपअधीक्षक भूमी अभिलेख, मावळ यांचेकडील अहवालाचे अवलोकन केले असता, लोणावळा नगरपरिषदेस उपअधीक्षक भूमी अभिलेख, मावळ कार्यालयाकडून दि.१५/१२/२०२२ रोजी पुरविण्यात आलेल्या नक्कलेत " रस्ता " शब्द न लिहिले ने तक्रार उपस्थित झालेली आहे. मुळमोजणी नकाशाची व नक्कलप्रतीची खात्री पडताळणी करुन नक्कल पुरविणे क्रमप्राप्त असताना सदोष नक्कल पुरविले बाबत उप अधीक्षक भूमी अभिलेख, मावळ यांना या कार्यालयाकडून सक्त सूचना देणेत आलेल्या आहेत. तसेच लोणावळा नगर पालिका यांना त्यांचेकडील दि.२९/०८/२०२४ चे पत्रानुसार दि.३०/०८/२०२४ रोजी मो.र.नं.१४४३/१९ ची नक्कल प्रत पुरविण्यात आली आहे.(प्रत संलग्न)

प्रस्तूत तक्रारअर्ज प्रकरणी उपरोक्त प्रमाणे वस्तुस्थिती असून संबंधित कर्मचारी यांना उपअधीक्षक भूमी अभिलेख, मावळ यांचे कार्यालयाकडून कारणेदाखदा नोटीस बजावणेत येवून त्यांचेकडून खुलासा प्राप्त करुन घेणेत आलेला आहे.याबाबत अर्जदार यांना उप अधीक्षक भूमी अभिलेख,मावळ कार्यालयाकडून निकाली उत्तराने कळविण्यात आलेले आहे.

तरी पुढील कार्यावाही होणेस विनंती असे.

(सुर्यकांत मोरे)

जिल्हा अधीक्षक भूमि अभिलेख  
पुणे

	माहितीचा अधिकार अधिनियम, २००५ हातपत्त देण्यात आलेली माहितीची प्रत
	जिल्हा माहिती अधिकारी तथा शिस्तदार जिल्हा अधीक्षक भूमि अभिलेख, पुणे

T.S.

English Translation copy

Right to Information

**DISTRICT SUPERINTENDENT LAND RECORDS, PUNE OFFICE**

Govt. Bungalow No.1, Airport Road, Badami Chowk, behind Post Office,

Yerwada, Pune 411006

Phone No.:- 020-26684658 Email:- distsuprintentoflandrecordpune@gmail.com

Right to Information

No. Pra.Li/Ma.A.No.1044/2024

By Registered Post

Pune Date: 06.11.2024

To,

Shri. Praksh Misrimal Porwal

R/at:- Shree Ekvira Nivas, S. No. 24,

Village Bhushi, Lonavala 410401

Subject :- Application under the Right to Information Act, 2005

Reference :- Your Right to Information Application dated 25.10.2024

With respect to the reference letter your application under the Right to Information Act, 2005 has been received by this Office. In the said application you have sought information in respect of Point nos. 1 and 2, the same is as under:

Sr. No.	Information asked	Information / Details given	Remarks
1.	Regarding providing the report submitted to the Hon'ble District Collector Pune in respect of Democracy day at village Bhushi, Taluka Maval	The copy of the Report submitted to Hon'ble District Collector, Pune on 04.10.2024 is being provided herewith free of cost,	

*TRC*

2.	Regarding providing of the sealed and signed copies of the report, Statement and other documents submitted by the Hon'ble Deputy Superintendent Land Records, Maval to the District Superintendent Land records, Pune	The copies of the Report along with the documents submitted by the Deputy Superintendent land Records is being provided herewith free of cost.	
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If the said information is not acceptable to you, you can seek the relief regarding the same by filing first appeal before Shri. Suryakant More, the First Appellate Authority and District Superintendent Land Records, Pune at the above mentioned address.

Sd/-

(Smita Tarade)

Public Information Officer and Chief Clerk  
District Superintendent Land Records, Pune

Government of Maharashtra  
Department of Land Records

**OFFICE OF THE DISTRICT SUPERINTENDENT LAND RECORDS,  
PUNE**

Govt. Bungalow No.1, Airport Road, Badami Chowk, behind Post Office,  
Yerwada, Pune 411006

Phone No.:- 020-26684658

Email:- dslr.pu.mh@gov.in

=====  
No. Bhumapan/Kavi 1699/Bhushi/Porwal/2024/8074 Pune Date: 04.10.2024

**District Democracy Day Reference**

To,

Hon'ble District Collector, Pune

Subject :- Regarding filing of criminal case as per the prevailing law on the guilty persons for preparing false copy of the Demarcation Plan Most Urgent M.R. No. 1443/2019 in respect of my property Survey Number at village Bhushi within Land Records Office Vadgaon Maval, and handing it over to Lonavala Municipal Council.

Reference :- 1) Letter bearing Outward No. S.Sha./PSK/Ji.Lo.Di..St.24 To.No. 4/2024 Pune dated 24.08.2024 of your Office

2) Report bearing No./ Bhumapan/S.No.24/Kavi 306, 338/2024, dated 11.09.2024 of the Office of the Deputy Superintendent Land Records, Maval

With reference to the above subject, above letter reference No. 1 along with the Application dated 21.06.2024 of the Applicant Shri. Praksh Misrimal Porwal is received by this Office. With respect to the same, the report of the Deputy

Superintendent land records was called by this office. Accordingly vide reference No. 2 above the report from the Deputy Superintendent Land records has been received by this office. On perusal of the said report, the Deputy Superintendent Land records in its report has mentioned as under;

The copy of the complaint application dated 20.06.2024 of the Applicant Shri. Prakash Porwal has been received by the Office of the Deputy Superintendent Land Records, Maval. On perusal of the said complaint application it is the complaint of the Applicant that, the Word is remained to be mentioned in the copy of the Demarcation Plan Most Urgent M.R. No. 1443/2019 in respect of the Survey No. 24, village Bhushi. With respect to the same on perusal of the Copy given by the Deputy Superintendent Land records Maval to Lonavala Municipal Council on 15.12.2022 was verified with the original Demarcation Graph in respect of the matter of the Most Urgent M.R. No. 1443/2019 in the Office of the Deputy Superintendent Land Records. In the Note of Understanding the note regarding the road is mentioned. So also, the boundaries of Survey No. 24 and the encroachment area have been properly mentioned. However in the said copy, the word 'Road' mentioned in the in the Original Demarcation A Graph, is not mentioned in the copy given for the government work. Thus, memo has been issued to the Copying Clerk and the Head Office Assistant on 09.07.2024 by the Office of the Deputy Superintendent Land Records. Accordingly the Copying Clerk and the Head Office Assistant have submitted their explanations on 16.08.2024 and 28.08.2024 respectively.

In the explanations received from the Copying Clerk and the Head Office Assistant, it is mentioned that, the word 'Road' which was mentioned on the original graph was remained to mentioned on the copy by the Copying clerk due to oversight, and the Copying Clerk and the Head Office Assistant have

mentioned in their explanation, that the said mistake has taken place due to oversight.

As mentioned above, on perusal of the Report of the Deputy Superintendent Land Records, Maval, in the copy furnished by the Office to the Deputy Superintendent land records, Maval, to the Lonavala Municipal Council on 15.12.2022, as the word 'Road' was not mentioned, the said complaint has arisen. When it was necessary that, by verifying the original map/pan and the copy, as the defective copy was furnished, strict instructions have been given by this Office to the Deputy Superintendent Land Records, Maval. So also as per the letter dated 29.08.2024 of the Lonavala Municipal Council copy of the M.R. No. 1443/2019 has been provided to them on 30.08.2024. (Copy enclosed)

In the matter of the said complaint application, the circumstances are as mentioned above. Show Cause Notices have been issued to the concerned employees by the Office of the Deputy Superintendent Land Records and their explanations have been obtained from them. The same has been informed by the office of the Deputy Superintendent, Land Records vide their resulting reply to the Applicant.

Hence it is requested to take further action.

Sd/-

(Suryakant More)

District Superintendent Land Records

Pune

TS  
2024



जिल्हाधिकारी कार्यालय, पुणे  
(सर्वसाधारण शाखा)

बी विंग तिसरा मजला, डॉ.बाबासाहेब आंबेडकर रोड, पुणे स्टेशन, पुणे - ४११००१

दुरधनी क्र.०२०-२६१२३३७०

ई मेल - gbpune२०१६@gmail.com

जिल्हा लोकशाही दिन संदर्भ

पराक/कावि/८०/२०२५

दिनांक : ०९.४.२०२५

प्रति,

मा.विभागीय आयुक्त पुणे विभाग पुणे  
(सामान्य प्रशासन)

विषय:- मा. नगर विकास जिल्हाधिकारी कार्यालय पुणे यांच्याकडे विषयांकित मा. पोलीस निरीक्षक लोणावळा शहर पोलीस स्टेशन लोणावळा येथे विषय मा. मुख्याधिकारी साहेब लोणावळा नगरपरिपद श्री. अतुल केंद्रे गाहेत्र महाग्रहण नगररचना विभाग लोणावळा नगरपरिपद व लोणावळा नगर परिपदेमधील इतर शासकीय कर्मचारी विरुद्ध शासनाची खोटी कागदपत्रे बनविणे, त्याचा वापर करणे, न्यायालयामध्ये खोटी माहिती प्रतिज्ञापत्र देणे न्यायालयाच्या आदेशाचा अवमान करणे विनापरवाना माझे मिळकतीमध्ये घुसणे, मिळकतीमध्ये घुसून तोडफोड करणे केलेला माल रॉयल्टी न भरता घेऊन जाणे माझे वर दवाव निर्माण करण्यासाठी पांढरपेशी गुन्हेगार श्री. नितीन विश्वनाथ अग्रवाल यांच्याशी संगणमत करणे इत्यादी कारणास्तव फिर्याद/ तक्रार दिलेल्या अर्जाच्या अनुषंगाने कोणत्याही प्रकारची कारवाई करण्यात आलेली नाही.

- संदर्भ:- १. श्री. प्रकाश पोरवाल, रा. एकविरा निवास, लोणावळा दि ५/८/२०२४ रोजीचा जिल्हा लोकशाही दिनामधील तक्रार अर्ज
२. या कार्यालयाकडील दिनांक ६/१/२०२५ रोजीच लोकशाही दिन सुनावणी
३. या कार्यालयाकडील जा.क्र. सशा/पसक/जि.लो.दि.सप्टें.२४ टो.क्र. २/२०२४ दि.११/१२/२०२४
४. मा.प्र.आयुक्त (सा.प्र.,पुणे विभाग,पुणे) क्र. सा.प्र.- १/आर.आर/७४/२०२५ दि.१८/३/२०२५ यांचेकडील विभागीय लोकशाही दिन दि. १०/३/२०२५ चे इतिवृत्त

श्री. प्रकाश पोरवाल, रा. एकविरा निवास, लोणावळा यांनी दि. ०५/०८/२०२४ रोजी लोकशाही दिनामध्ये या कार्यालयाकडे तक्रार अर्ज दाखल केलेला होता. प्रस्तुत प्रकरणाच्या अनुषंगाने निवासी उपजिल्हाधिकारी पुणे यांचे समक्ष सुनावणी होऊन कार्यालयाचे पत्र जा.क्र सशा/पसक/जी.लो.दी सप्टें २४ टो क्र २/२०२४ दि.११/१२/२०२४ तक्रारदार यांच्या लोकशाही दिनातील अर्जावर निर्णय पारित करून अर्ज निकाली काढण्यात आलेला आहे . तथापि सदर निर्णयाच्या विरुद्ध तक्रारदार यांनी मा. विभागीय आयुक्त, विभागीय आयुक्त कार्यालय, पुणे यांचे कार्यालयाकडे विभागीय लोकशाही दिनामध्ये तक्रार अर्ज सादर केलेला आहे.

सदर प्रकरणामध्ये मा. विभागीय आयुक्त कार्यालय, पुणे येथे दि. १०/०३/२०२५ रोजी झालेल्या लोकशाही दिनामध्ये प्रस्तुत प्रकरणावर जिल्हाधिकारी महोदयांनी सुनावणी घेऊन आदेश पारित करावेत, असे निर्देश मा. विभागीय आयुक्त यांनी दिलेले आहेत. त्यानुसार प्रस्तुत तक्रार अर्जावर दि. ०७/०४/२०२५ रोजी लोकशाही दिनामध्ये सुनावणी घेण्यात आली.

T.C.  
[Signature]

प्रस्तुत सुनावणीच्या दरम्यान तक्रारदार श्री. प्रकाश पोरवाल, तक्रारदार जिल्हा अधीक्षक भूमि अभिलेख पुणे, मुख्याधिकारी लोणावळा नगरपरिपद, उप अधीक्षक भूमी अभिलेख वडगाव, वावळ, जिल्हा मह्द आयुक्त नगरपरिपद प्रशासन शाखा जिल्हाधिकारी कार्यालय पुणे उपस्थित होते.

सुनावणी दरम्यान तक्रारदार श्री. प्रकाश पोरवाल यांनी तोंडी कथन केले की, यांनी त्यांच्या जागेची मज २००९ रोजी मोजणी केलेली असून त्यानुसार पात्र शाबेल्या मोजणी नकाशांमध्ये रस्ता दर्शविण्यात आल्याचे सांगून त्याची प्रत दाखविली. तसेच सादर करण्यात आलेल्या शाबेल्या याचिकेमध्ये मज २०११ मध्ये मा. राष्ट्रीय हरित लवाद यांचे समोर सादर करण्यात आलेल्या मोजणी नकाशा मध्ये त्यांचे जागेला जाणाऱ्या रस्ता दर्शविण्यात आला नसल्याचे सांगितले. तसेच २०१९ रोजी त्यांच्या जागेच्या संदर्भात भूमी अभिलेख कार्यालयाने मज २०१९ मध्ये सादर केलेले मज नकाशा यांनी दाखविले व त्यामधील एका नकाशात रस्ता दर्शविण्यात आल्याचे व दुसऱ्या नकाशात तो नसल्याचे सांगितले.

सुनावणी दरम्यान मुख्याधिकारी लोणावळा नगरपरिपद यांनी प्रस्तुत प्रकरणात दाखल झालेल्या O.A.No. १९४/२०१८ या याचिकेच्या अनुषंगाने मा. राष्ट्रीय हरित लवाद, पुणे यांनी दिनांक १६ डिसेंबर २०२० रोजी पारित केलेले आदेश व त्या आदेशानुसार लोणावळा नगरपरिपद कार्यालयाकडून करण्यात आलेली कागदाई याची मर्यादा माहिती दिली. तसेच मा. राष्ट्रीय हरित लवाद, पुणे यांचेकडे प्रकरण गुरू अमाना भूमी अभिलेख कार्यालयाकडून मोजणी नकाशांमध्ये जो भराव दाखवण्यात आलेला होता तो निष्कासित करण्यात आला असलेले सांगितले.

मा. राष्ट्रीय हरित लवाद यांचे समोर सादर करण्यात आलेल्या मोजणी नकाशानुसार श्री. प्रकाश पोरवाल यांचे जागेमध्ये जाण्यासाठी कोणताही रस्ता दर्शविण्यात आला नसल्याची वाव मुख्याधिकारी लोणावळा नगरपरिपद यांनी निदर्शनास आणून दिली.

सुनावणी दरम्यान उपस्थित उप अधीक्षक भूमी अभिलेख, वडगाव यांनी त्यांचे कार्यालयाकडील मज २००९ मध्ये सादर जागेची मोजणी केलेला मोजणी नकाशा मा. जिल्हाधिकारी महोदय यांना दाखविला. सादर नकाशानुसार सर्वे नंबर २४ या जागेला पूर्वी वहिवाट रस्ता असल्याचे सांगून तो तत्कालीन कालावधीमध्ये नकाशात दर्शविण्यात आल्याचे सांगितले. परंतु प्रत्यक्षात मूळ गाव नकाशा मध्ये सर्वे नंबर २४ या जागेला जाण्यासाठी कोणताही रस्ता नसल्याचे देखील निदर्शनास आणून देण्यात आलेले आहे. नदीपात्रामध्ये कोणताही रस्ता करणे अनुज्ञेय नसून सादर ठिकाणी अशा कोणत्याही प्रकारची परवानगी देता येणार नाही अशी वाव चर्चे दरम्यान निदर्शनास आली.

तक्रारदार यांनी जिल्हाधिकारी कार्यालय पुणे, येथील लोकशाही दिनातील अर्जांमध्ये घराकडे रस्ता अथवा साकव पुल उपलब्ध करून मिळावा अशी मागणी केलेली नाही. तथापि सुनावणी दरम्यान तक्रारदार यांनी तोंडी कथन करून सादर ठिकाणी घर बांधलेले असून त्या ठिकाणी त्यांना जाण्यायेण्यासाठी पर्याय उपलब्ध करून देणे आवश्यक आहे अशी मागणी केली. या मागणीच्या अनुषंगाने सर्व संबंधित विभागाकडे अर्ज करून संबंधित विभागाकडील नियमानुसार नाहरकत प्रमाणपत्रे प्राप्त करून घेऊन तक्रारदार यांनी स्वखर्चाने नियमानुसार घराकडे जाण्यासाठी साकवपूल बांधावा असा पर्याय तक्रारदार यांना उपलब्ध करून देण्यात आला. तसेच या कामकाजासाठी कोणताही स्वरूपाचा शासकीय निधी उपलब्ध होणार नाही. ही वाव तक्रारदार यांचे निदर्शनास आणून देण्यात आली. तक्रारदार यांनी सर्व नाहरकत प्रमाणपत्र व्यक्तीगत रीत्या संबंधित विभागांकडून प्राप्त करून घेवून स्वखर्चाने साकव पूल बांधून घेणेबाबत सुनावणी दरम्यान तोंडी सहमती दर्शविली आहे.

उपरोक्त प्रमाणे श्री. प्रकाश पोरवाल, रा. एकविरा निवास, लोणावळा यांनी दि. ०५/०८/२०२४ रोजी लोकशाही दिनामध्ये या कार्यालयाकडे केलेल्या तक्रार अर्जाच्या अनुषंगाने प्राप्त अहवाल, कागदपत्रे तसेच अर्जादार व सर्व संबंधित अधिकारी यांनी सुनावणी दरम्यान सादर केलेले म्हणणे यांचे अवलोकन करता मुख्याधिकारी लोणावळा नगरपरिपद यांनी प्रस्तुत प्रकरणात दाखल झालेल्या O.A.No. १९४/२०१८ या याचिकेच्या अनुषंगाने मा. राष्ट्रीय हरित लवाद, पुणे यांनी दिनांक १६ डिसेंबर २०२० रोजी पारित केलेल्या आदेशानुसार केलेली कार्यवाही योग्य असल्याचे निदर्शनास येत असून तक्रारदार यांचा अर्ज निकाली काढणे उचित राहिल, असे या कार्यालयाचे अभिप्राय आहेत. उपरोक्त प्रमाणे अहवाल पुढील प्रमाणे सविनय सादर

Signed by  
(निदेशक डेप्युटी)

जिल्हाधिकारी 28/10/23 पो. 53/43

T.S.

English Translation COPY

**Office of District Collector Pune**  
**(General Branch)**

B Wing, Third Floor, Dr. Babasaheb Ambedkar Road, Pune Station, Pune  
Pune 411001

Phone No.:- 020-26123370

Email:-

gbpune2016@gmail.com

=====  
District Democracy Day Reference

PRK/Ka.Vi/80/2025

Date:- 09.04.2025

To,

Hon'ble Divisional Commissioner, Pune Division, Pune  
(General Administration)

Subject:- Regarding No action taken in respect of the subject matter application filed before Hon'ble Town Planning District Collector Office, Pune and the Application/Complaint filed before the Police Inspector Lonavala City Police Station against Hon'ble Chief Officer Lonavala Municipal Council Shri. Atul Kendre Sir, Assistant Town Planning Department Lonavala Municipal Council and other Government employees for preparing false documents and by using the same filing false affidavit in the Court, doing contempt of Court Order, entering my property without any license, damaging the property by entering into the property, lifting the excavated material without

paying the royalty, in order pressurize me, and by hand in gloves with white collar criminal Shri. Niten Vishwanath Agarwal.

- Reference:-
1. Complaint filed by Shri. Prakash Porwal Residing at Ekvira Nivas, Lonavala, on 05.08.2024 in the District Democracy Day.
  2. Democracy day hearing of this Office conducted on 06.10.2025.
  3. O/w. No. S.Sa./PSK/Ji.Lo.Di./Sept. 24 To. No. 5/2024 dated 11.12.2024.
  4. Chronicle of the Divisional Democracy Day of Maharashtra Region (General Administration, Pune Division, Pune) No. Sa.Pr.-1/R.R/74/2025 dated 18.03.2025.

Shri. Prakash Porwal had filed a Complaint Application to this Office on 05.08.2024 on the Democracy Day. With respect to the said matter, hearing was conducted before the Resident Deputy Collector and the application filed on the Democracy Day was decided by order vide letter bearing No. O/w No. S.Sha./PSK//Ji. Lo. Di./ Sept. 24 To. No. 2/2024 dated 11.12.2024. However against the said order on the Divisional Democracy Day, the Complainant has filed complaint application before the Hon'ble Divisional Commissioner, Office of the Divisional Commissioner Pune.

In the said matter directions were given by the Hon'ble Divisional Commissioner that, in the said matter. The Hon'ble District Collector shall conduct the hearing on the Democracy Day held in the Office of the Hon'ble Divisional Commissioner Pune on 10.03.2025 and pass the orders on the

same. Accordingly hearing was conducted in the said matter on 07.04.2025 on the Democracy Day.

During the said hearing, the Complainant Shri. Prakash Porwal, District Superintendent Land Records, Pune, Chief Officer Lonavala Municipal Council, Deputy Superintendent land records Vadgaon Maval, District Joint Commissioner Municipal Council Administrative Branch Office of District Collector, Pune were present for the said hearing.

During the hearing, it is stated by the Complainant Shri. Prakash Porwal has orally stated that, he has got done the demarcation of his property in the year 2009. Accordingly in the sanctioned demarcation plan road has been shown, saying so has shown the copy of the same. So also it is stated that, in the Petition filed in this matter, in the year 2019 in the demarcation plan submitted before the Hon'ble National Green Tribunal, the approach road to the said property is not shown. So also in the year 2019 he shown two plans prepared by the Office of the Land Records in respect of his property and has stated that in one plan the road is shown, whereas in the other plan the road is not shown.

During the hearing, the Chief Officer of Lonavala Municipal Council has given the information regarding the Order dated 16.12.2020 passed by the Hon'ble National Green Tribunal in O.A. No. 194/2018 in the said matter and the action taken by Lonavala Municipal Council in accordance with the said Order. So also it has been informed that, during the pendency of the matter before the Hon'ble National Green Tribunal, the dumping shown in the demarcation plan of the Office of the Land Records has been removed.

The Chief Officer of Lonavala Municipal Council has brought to the Notice the fact that as per the demarcation plan submitted before the Hon'ble National Green Tribunal, no road has been shown approaching towards the property of Shri. Prakash Porwal.

Deputy Superintendent Land Records, Vadgaon, present at the time of hearing, had shown to the Hon'ble District Collector, the demarcation plan done by their Office in the year 2009. By stating that as per the said plan, earlier there was approach road to Survey No. 24, and the same was shown in the then plan of that time. However, it is also brought to the notice that in the original village plan there is no approach road to Survey No.24. During the discussion it is brought to notice that, preparing any road in the river bay is not permissible and hence no such permission can be granted.

In the Application filed by the Complainant during the Democracy Day at the Office of Hon'ble District Collector Pune, the Complainant has not made any demand regarding the construction of wooden bridge or approach road to his house. However, during the hearing the Complainant has orally stated that, house is constructed at the said place and it is necessary option of ingress and egress be made available to him. In accordance with the said demand option was made available to the complaint to construct the wooden bridge for approach road to his house as per rules by filing application with all the concerned departments, and by obtaining the No Objection Certificates as per rules. So also it was brought to the notice of the Complainant that, Government funds of whatsoever nature will not be provided for the same. During the hearing the Complainant has given his oral approval he shall get constructed the wooden

bridge on his own at his own costs by obtaining all the No Objection Certificates from the concerned departments.

As mentioned above, on perusal of all the documents, and the statements/averments filed by the Applicant and all the concerned officers at the time of the hearing and the report received in accordance with the application filed on the Democracy Day on 05.08.2024 to this office by the complainant Mr. Prakash Porwal Residing at Ekvira Nivas, Lonavala, it is opinion of his office that, the action taken by the Chief Officer, Lonavala Municipal Council as per the Order dated 16.12.2020 passed by the Hon'ble National Green Tribunal Pune in Petition No. O.A. 94/2018 filed in the present matter, is appropriate, and it will be appropriate to dismiss the application filed by the Applicant. This Report is humbly submitted as above.

Signed by

Jitendra Dadi

District Collector, Pune

Date 11.04.2025 14:53:43

T.C.  
JD

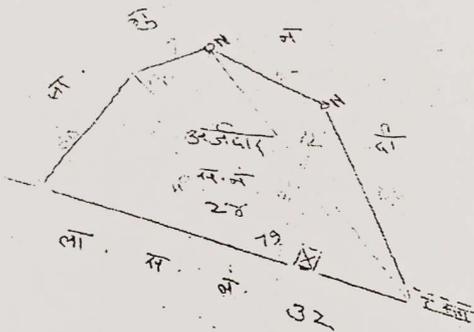


शे.सं. : मु.श्री  
 तालुका : मावळ  
 जिल्हा : पुणे

मावळ / अ.ला. शे.सं. - ७०२४

शेजणीचे कारण :-  
 अर्जदार :- रविकुमार डांग लॅफ्ट प्रकाश  
 जेव्हाल गांजी शेजणी मागिलेलेल्या  
 अर्जावरून स.सं. २४ ची शेजणी  
 केली.

रामडुकीच्या दिवा



मा प्रमाणे स.स.ची छद्द आशिलेल्या  
 प्रमाणे आहे.

मा प्रमाणे जमिन युगा दाखविल्या  
 मा प्रमाणे जागेवर हय्यटेशन टॉवर  
 आहे.

२५५०० रु. ५९५१  
 २५७२५५५० = १३२०  
 १/४ रु (२४५५५) = ४०५  
 २१३५५०

महसूल कार्ये असण्याची सुचना २५५६१९९  
 महसूल जबाबदारी २५५६१९९  
 महसूल अर्जावरून ५१०५१९९  
 घेऊन महसूल ९९  
 तयार करण्यात ९९  
 संपादन करण्यात ९९

अधीक्षक  
 मुद्रणालय अधिकारी  
 ता.मि. पु. बा.

प्रमाण : १:१०००  
 शेजणी कारणात: सही \* \* \*  
 राजेश जाधव  
 मु. मापक  
 शेजणी दिनांक: २६/१/०९

T.C

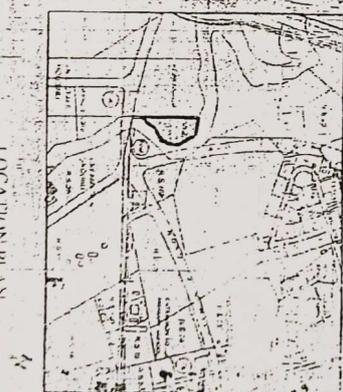
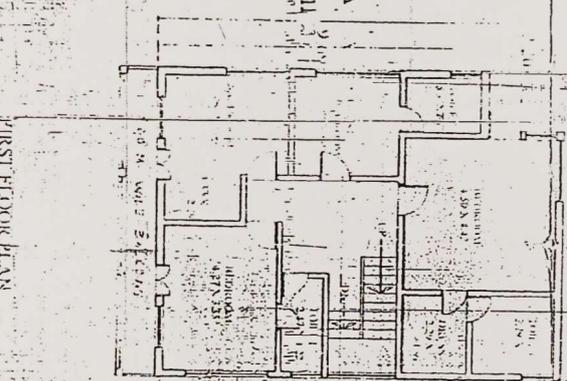
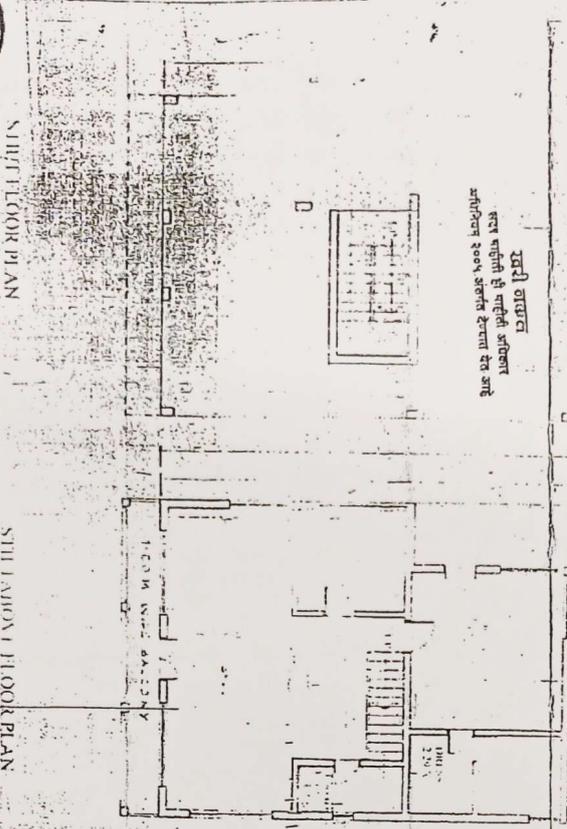


SHIFT FLOOR PLAN

SHI LAMONI FLOOR PLAN

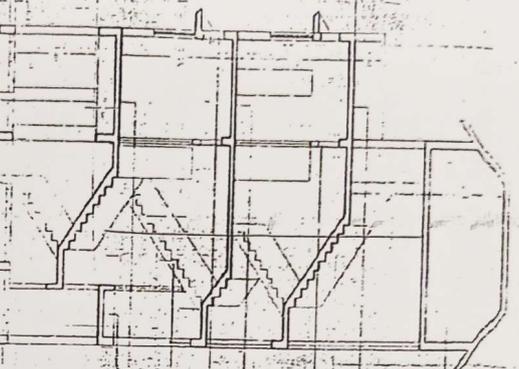
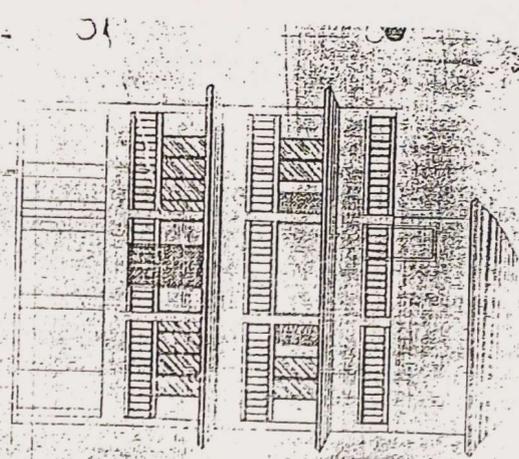
FIRST FLOOR PLAN

LOCATION PLAN



FRONT ELEVATION

SECTION AT A-A



BLOCK PLAN



**AREA/CALCULATION**  
 AREA OF BLOCK: 91.14 x 114.14 = 10396.00 SQ. M.  
 AREA OF AREA: 108.67 SQ. M.  
 AREA ABOVE GROUND: 108.67 SQ. M.  
 AREA BELOW GROUND: 227.00 SQ. M.

**NOTES**  
 1. ALL DIMENSIONS ARE IN METERS.  
 2. THE AREA OF THE LAND IS 10396.00 SQ. M.  
 3. THE AREA OF THE BUILDING IS 108.67 SQ. M.  
 4. THE AREA BELOW GROUND IS 227.00 SQ. M.

**OWNER**  
 N.V. ASSOCIATES  
 28, LAKSHMI NAGAR, 2ND STAGE, 1ST CROSS, BANGALORE - 560029

**DATE**  
 29/12/2018

**SCALE**  
 1:100

**SCHEDULE OF OPENINGS**

**AREA STATEMENT**

**PROJECT:**  
 PLAN FOR PROPOSED  
 RESIDENTIAL BUILDING  
 ON S.NO.24, AT VILL. BHUSHI  
 TAL. MAYAL, DIST. PUNE

**SCALE:**  
 1:100

**SCHEDULE OF OPENINGS**

**AREA STATEMENT**

**NOTES**

**OWNER**  
 N.V. ASSOCIATES  
 28, LAKSHMI NAGAR, 2ND STAGE, 1ST CROSS, BANGALORE - 560029

**DATE**  
 29/12/2018

**SCALE**  
 1:100

**SCHEDULE OF OPENINGS**

**AREA STATEMENT**

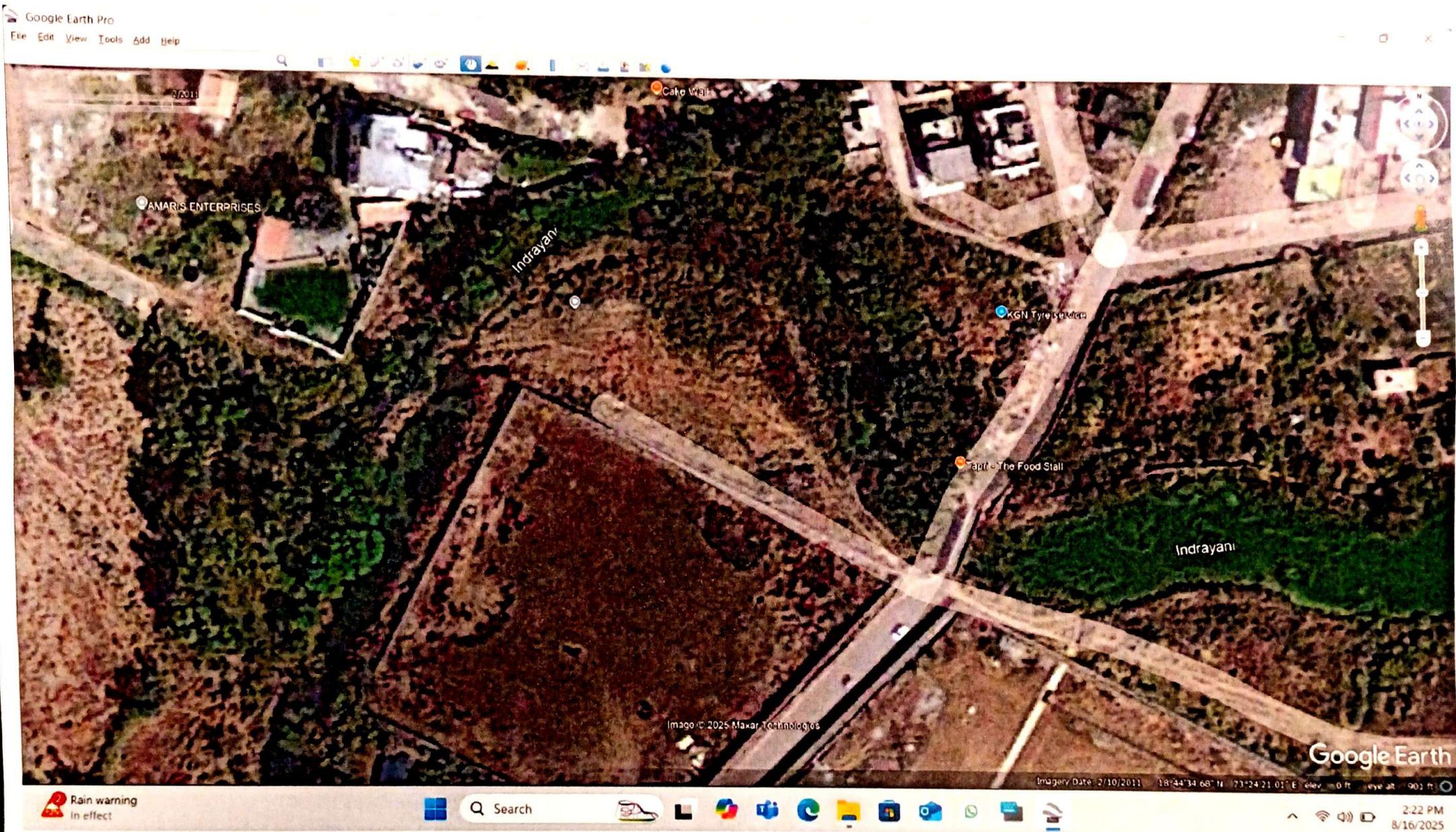
**NOTES**



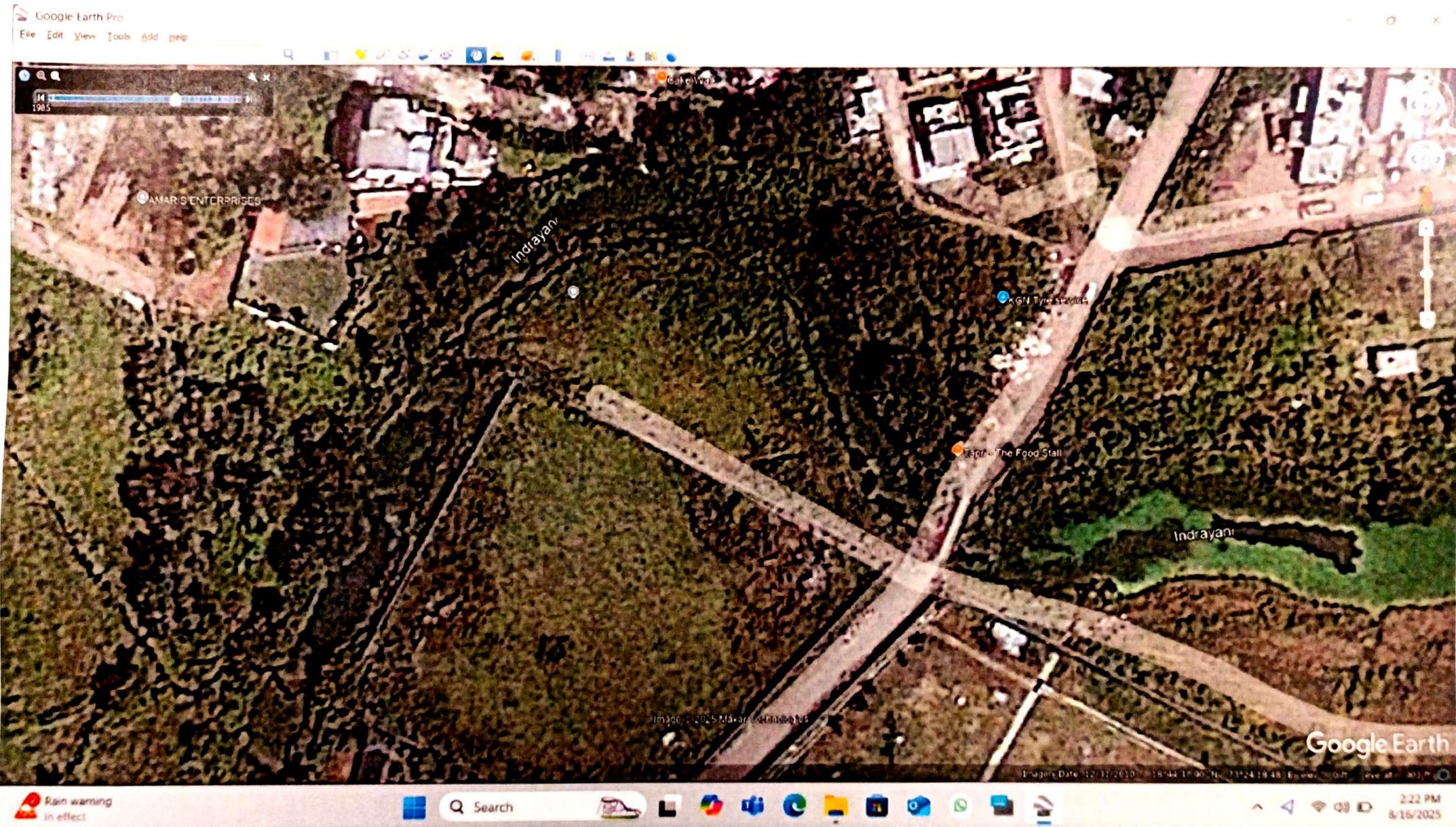
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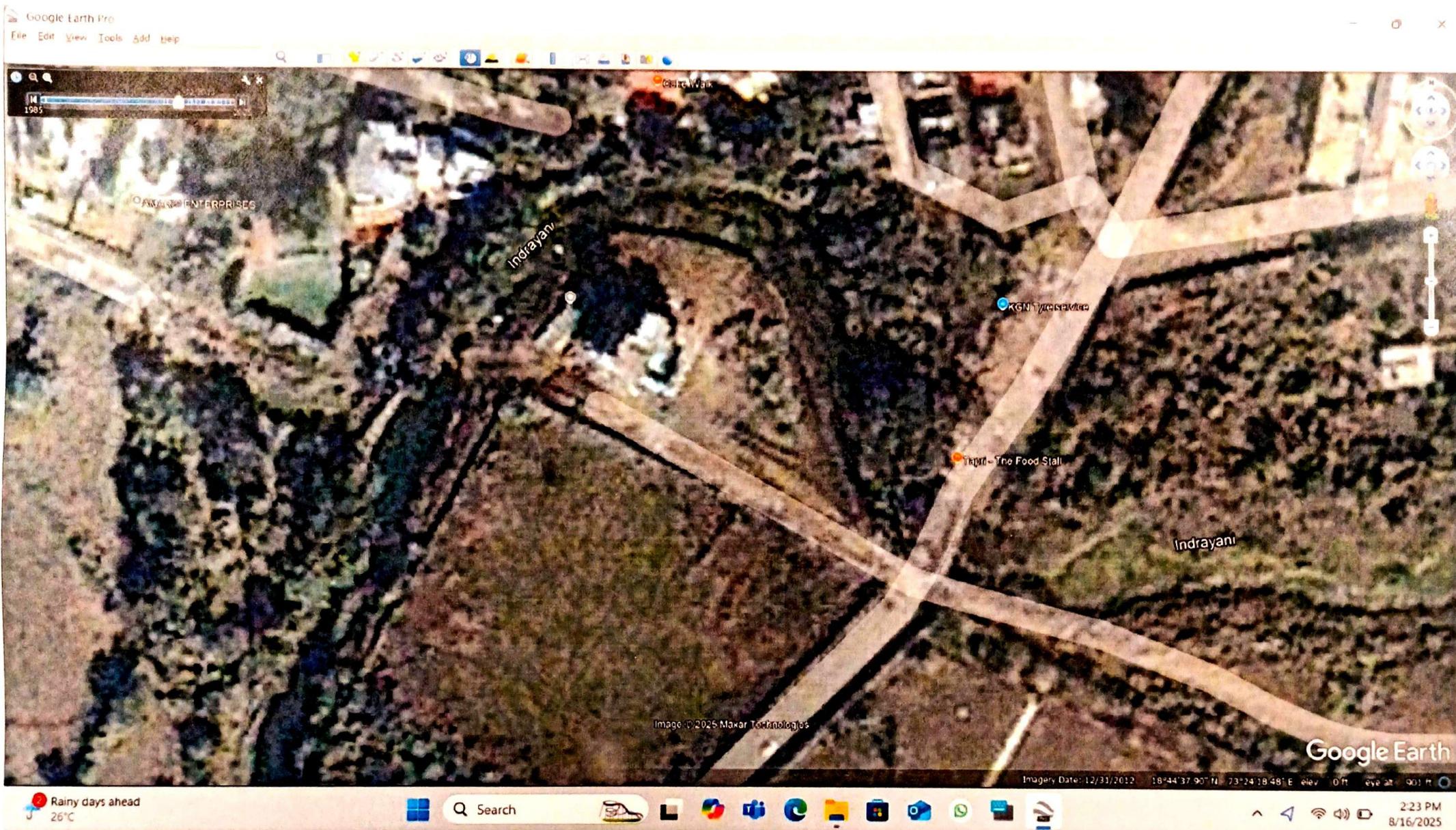




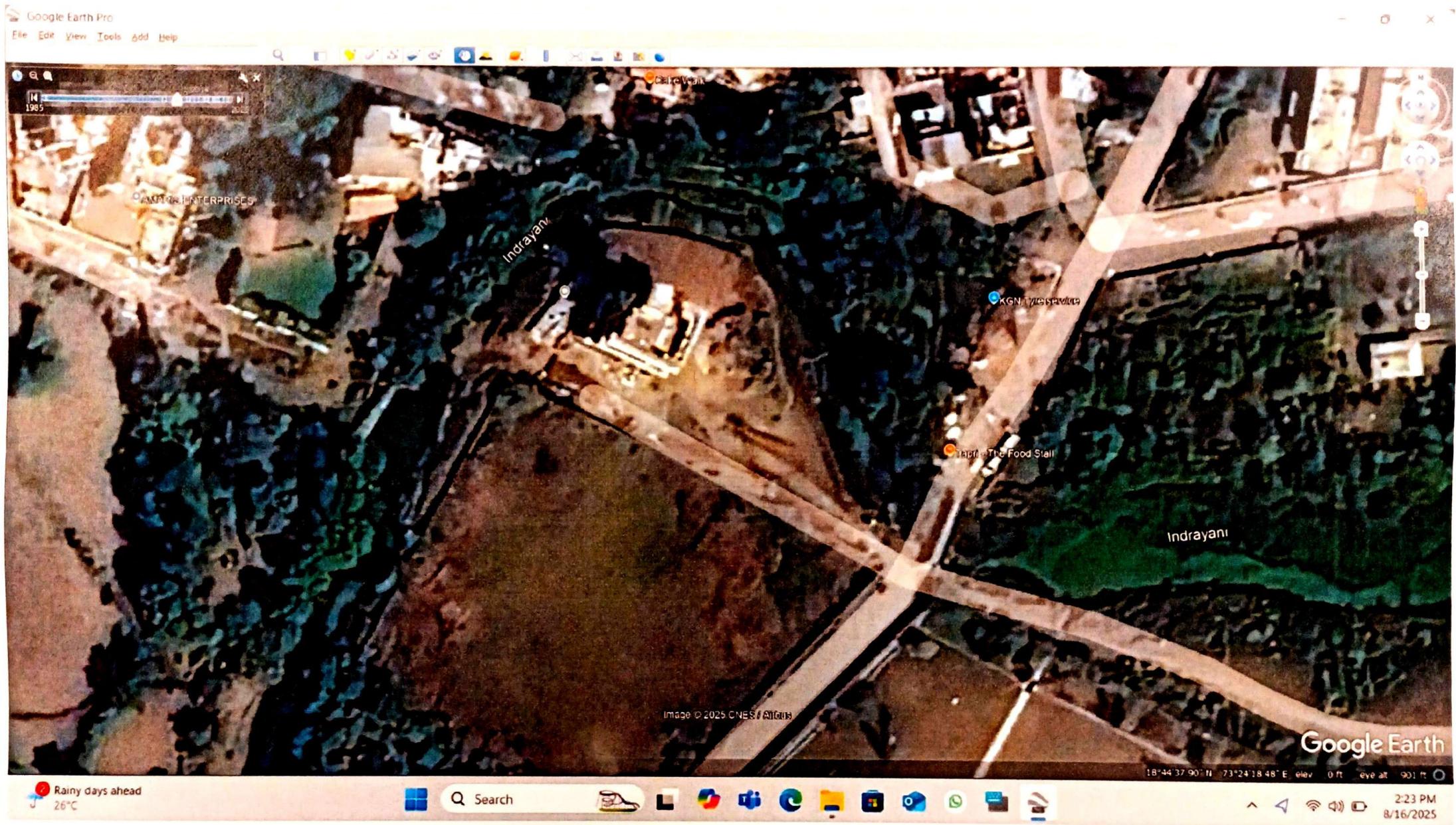
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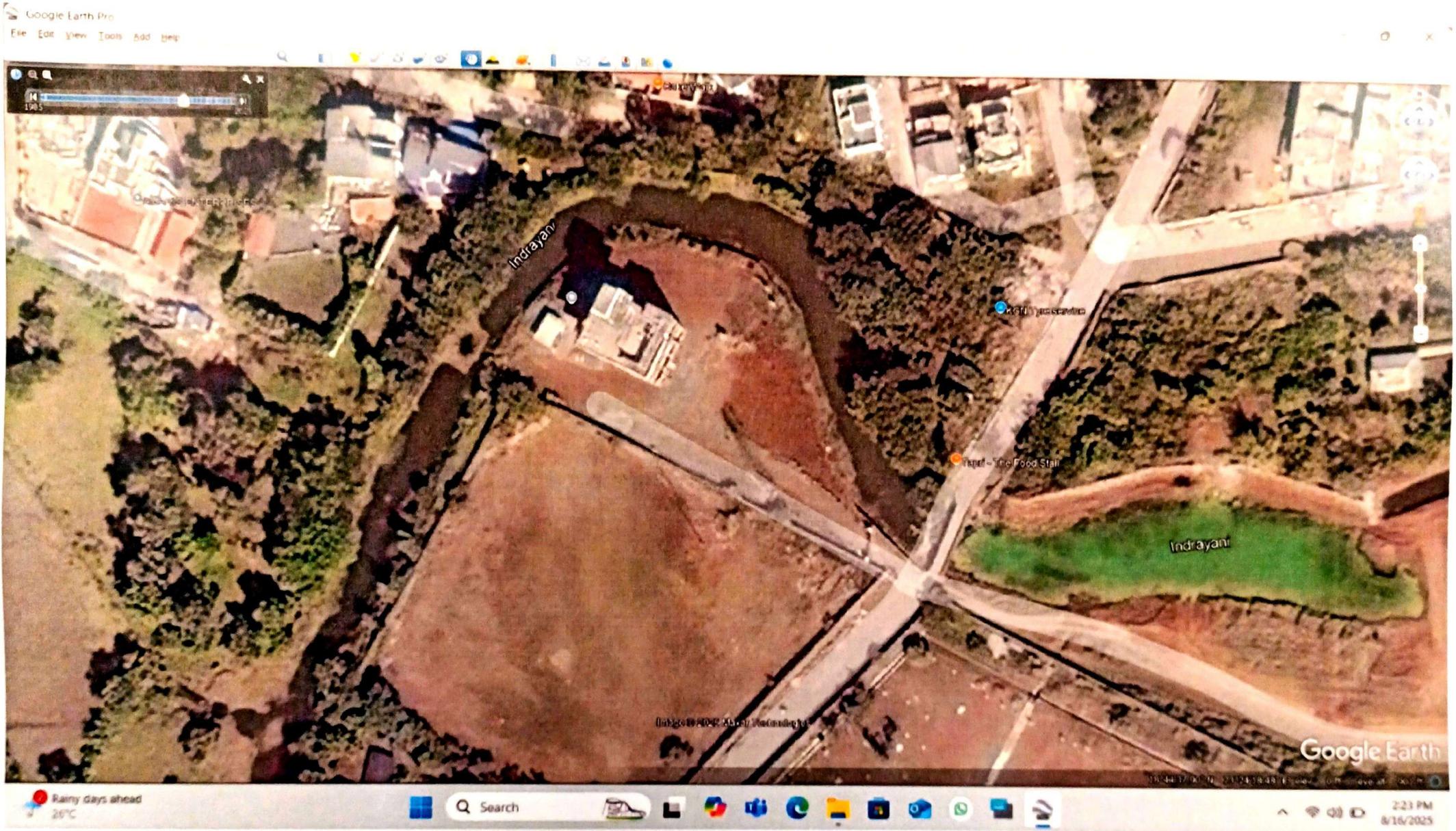
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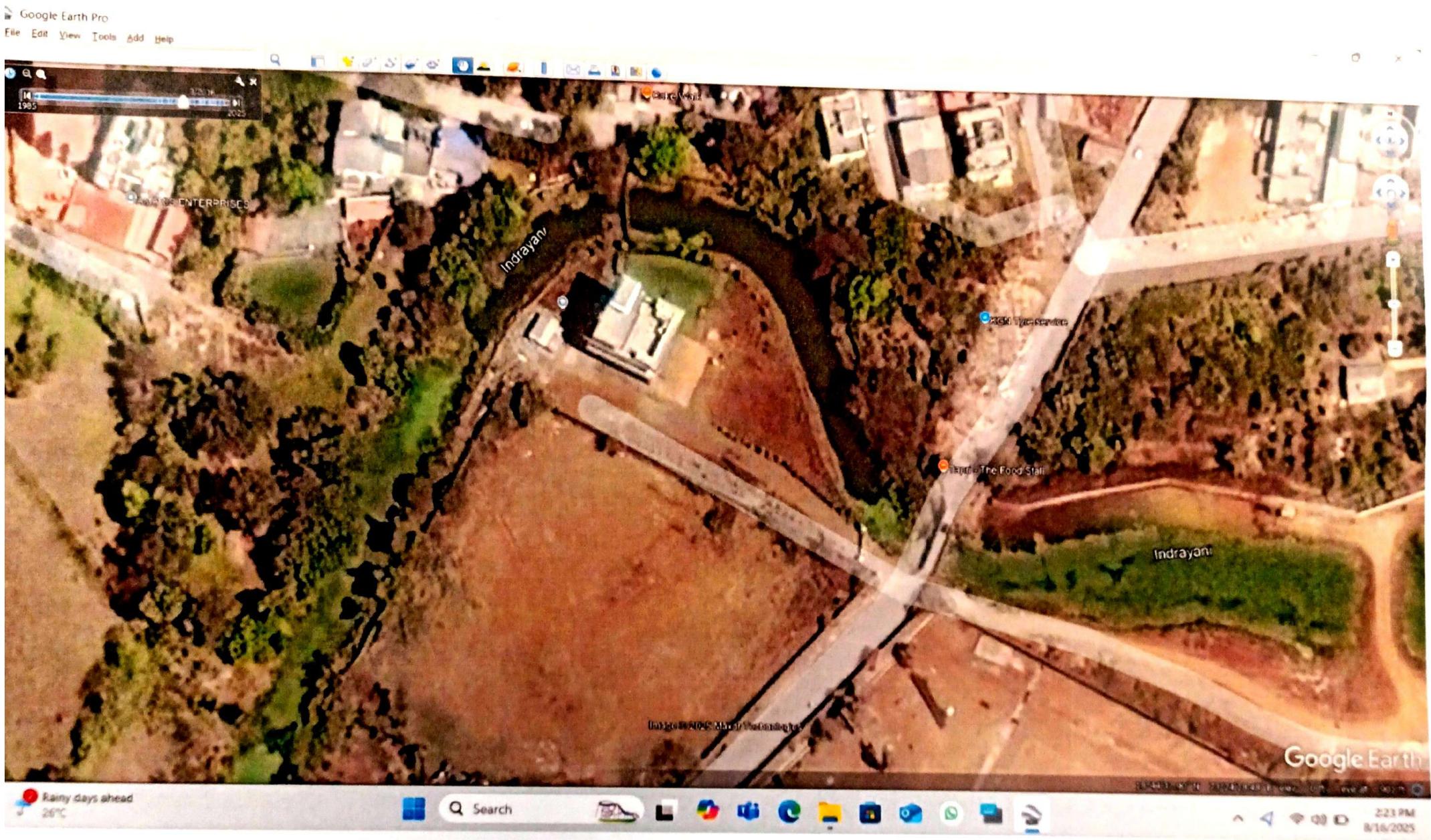
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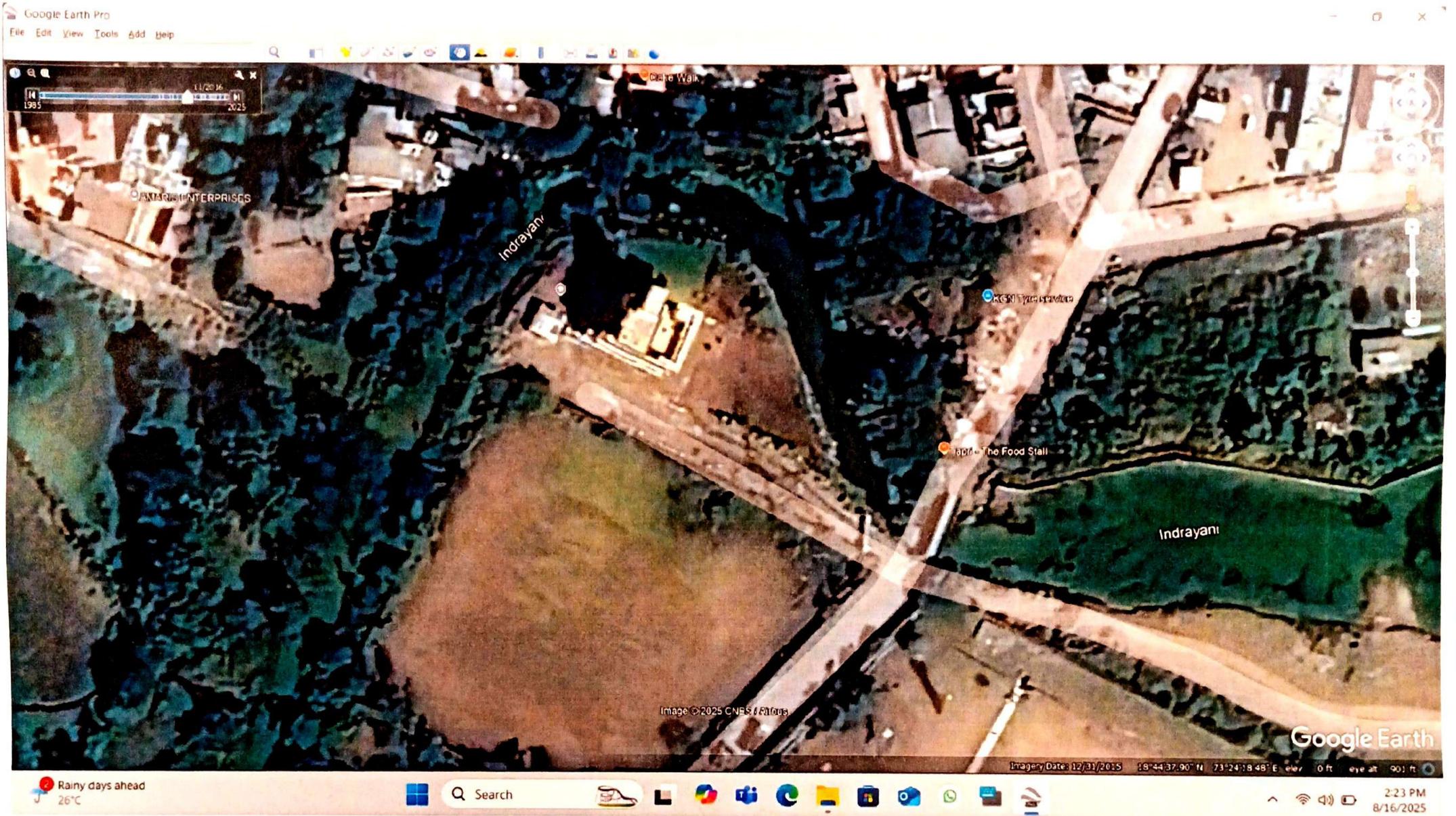
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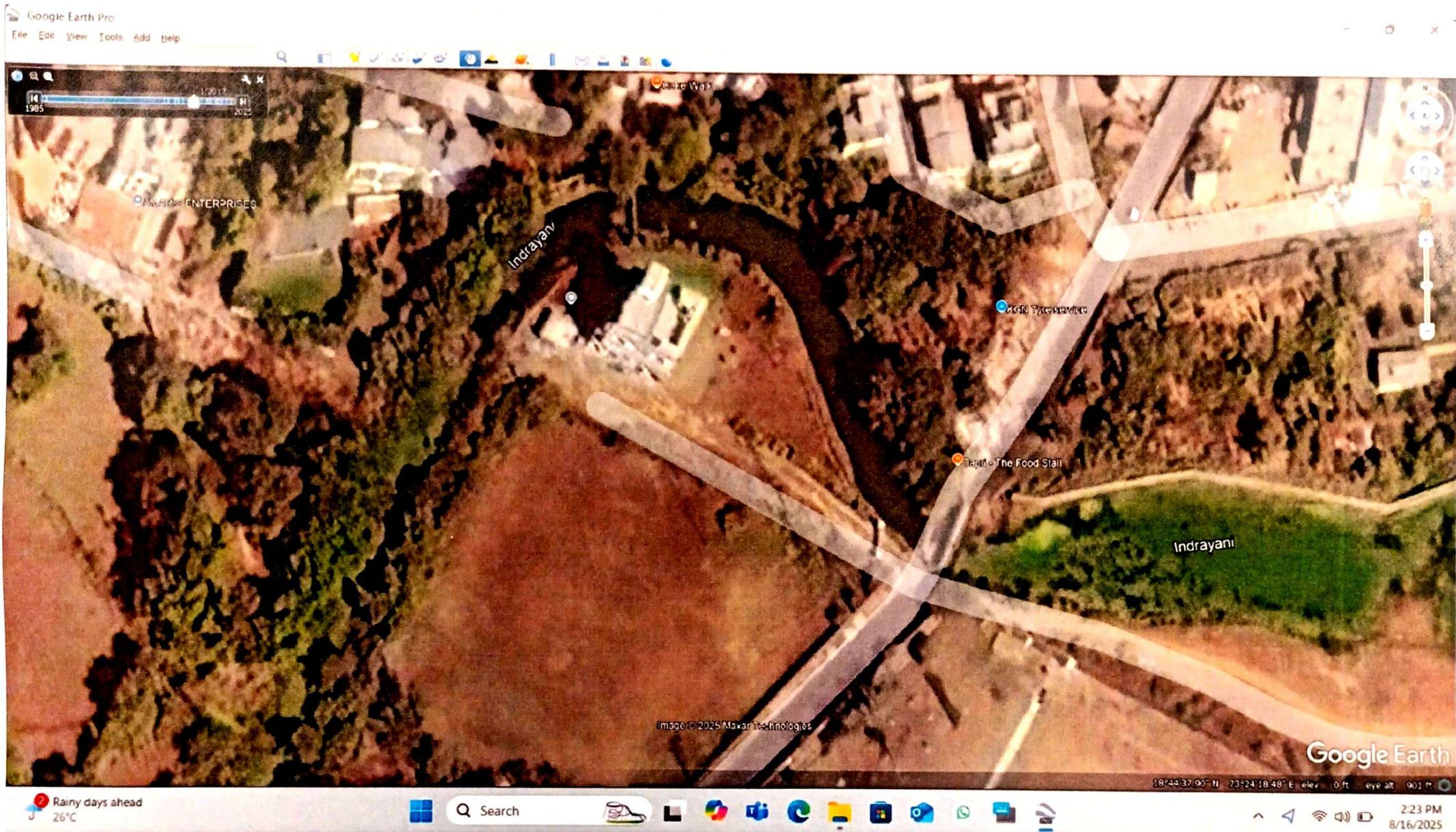
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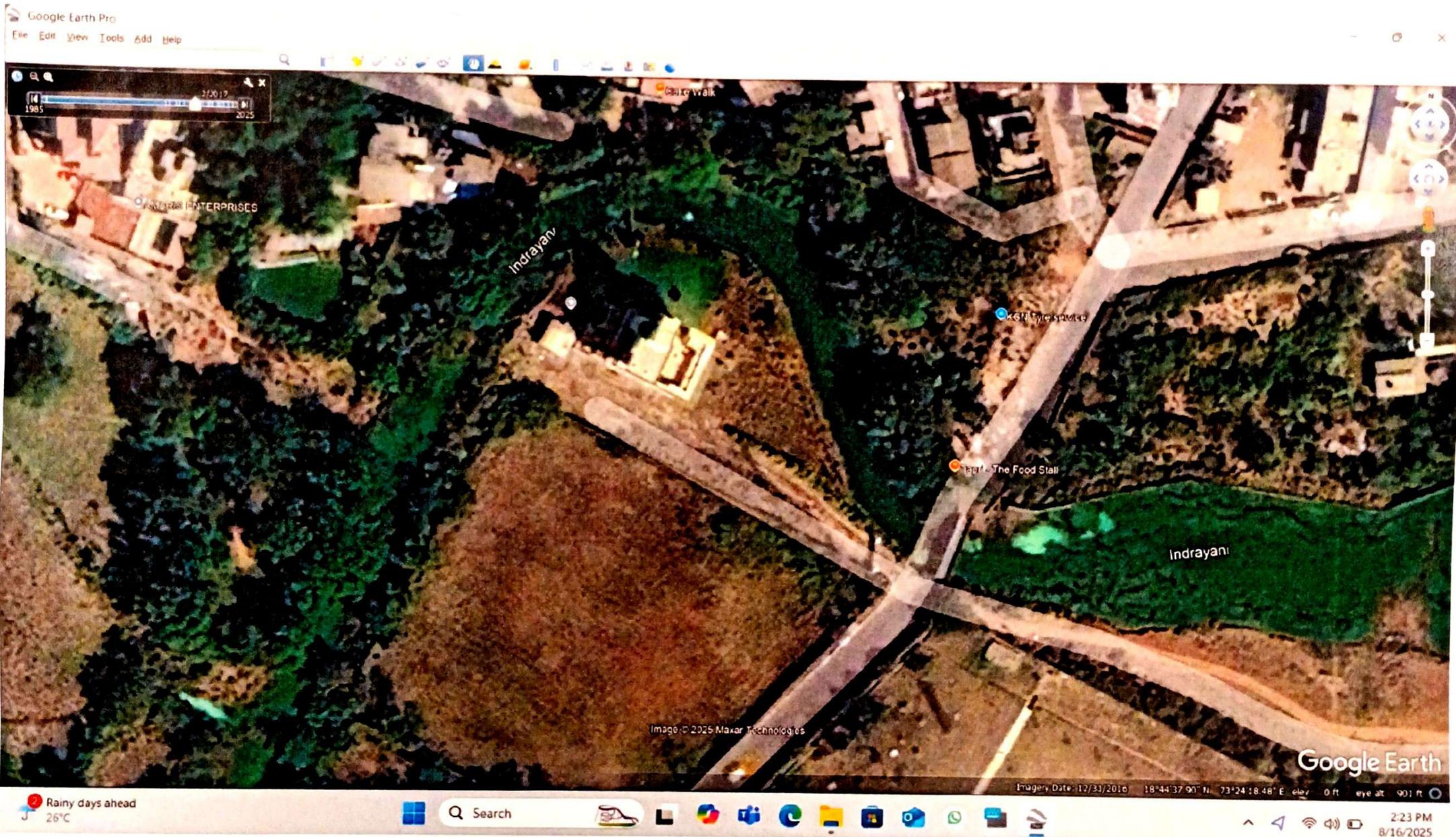
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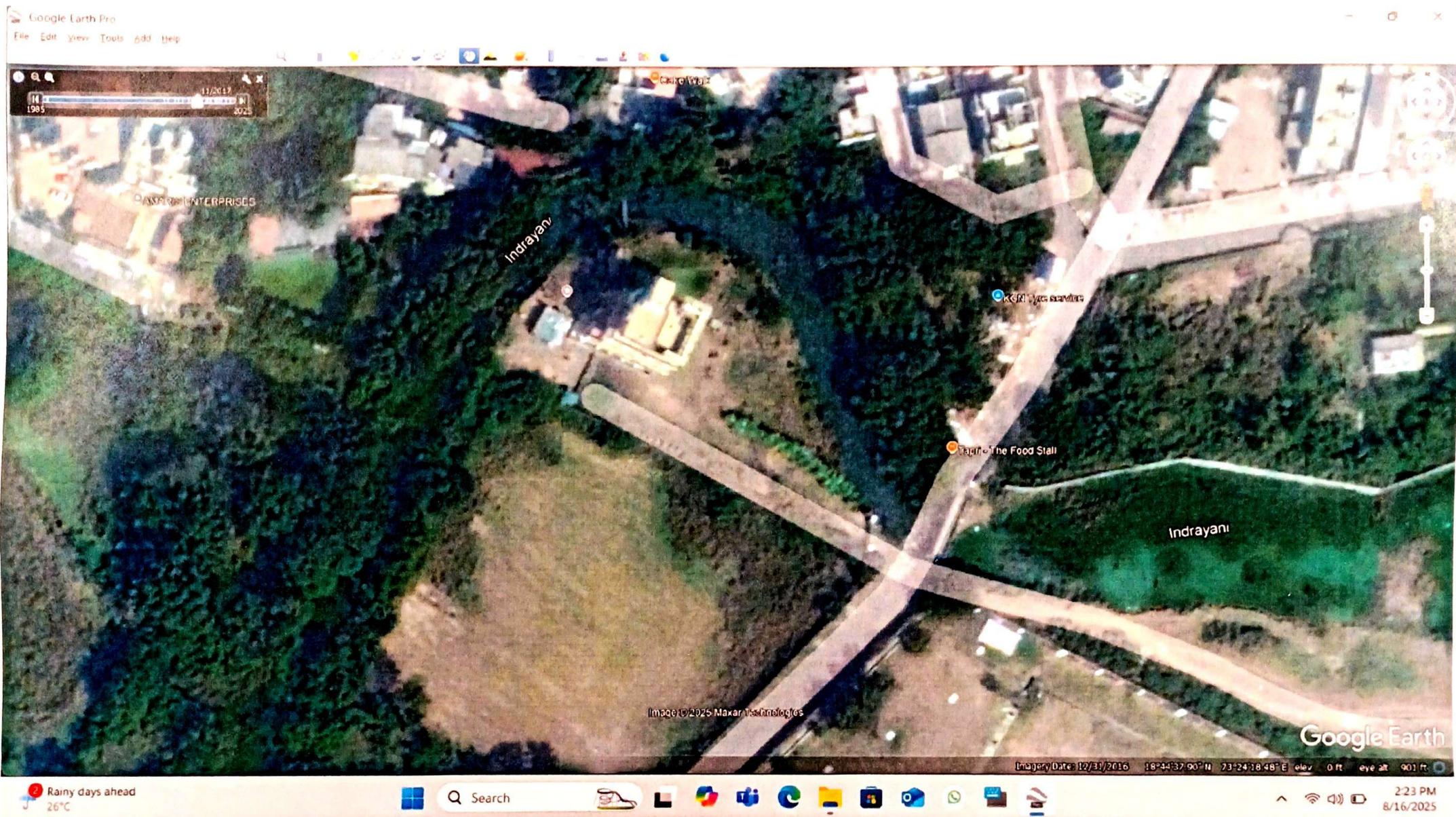
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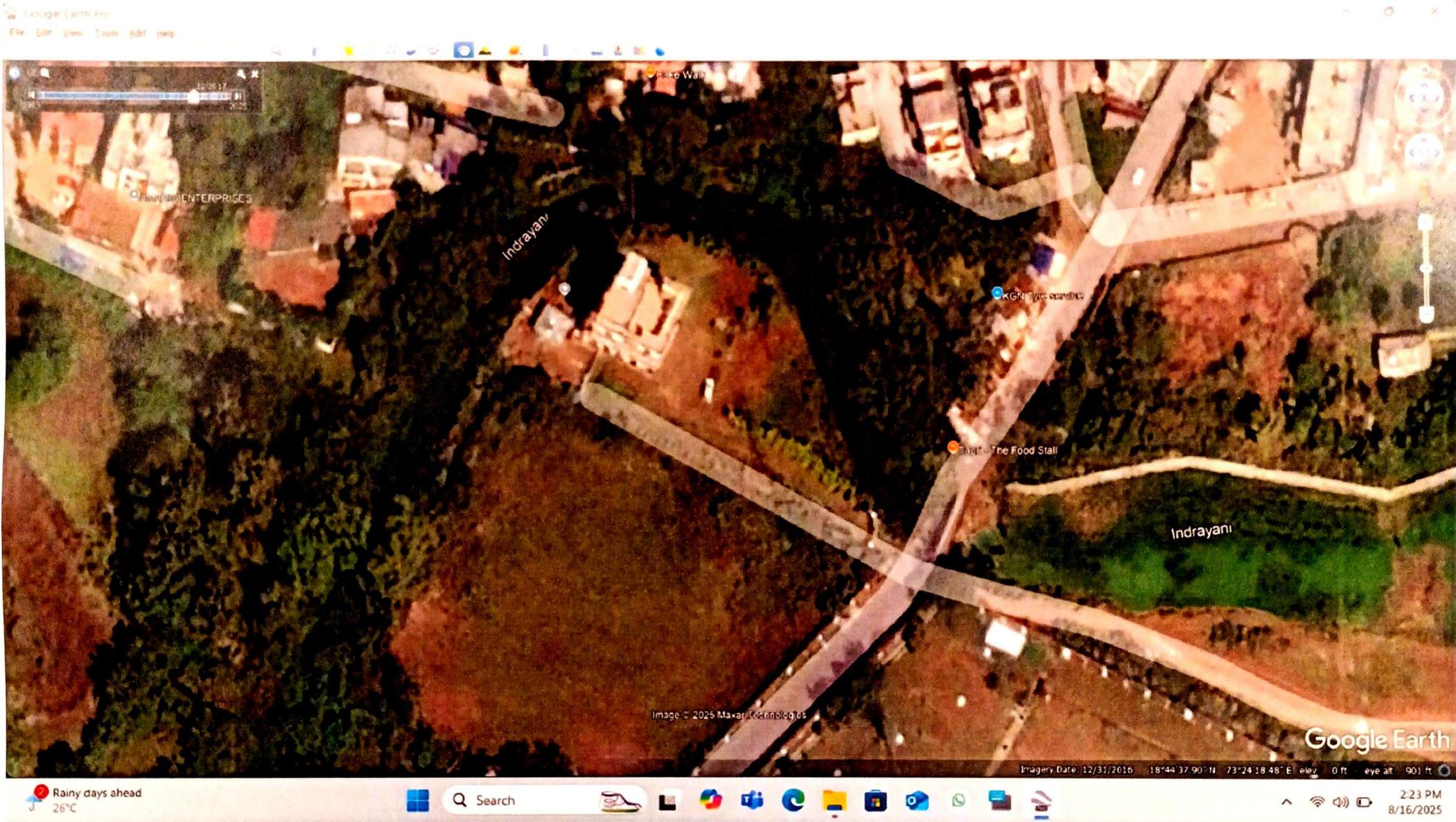
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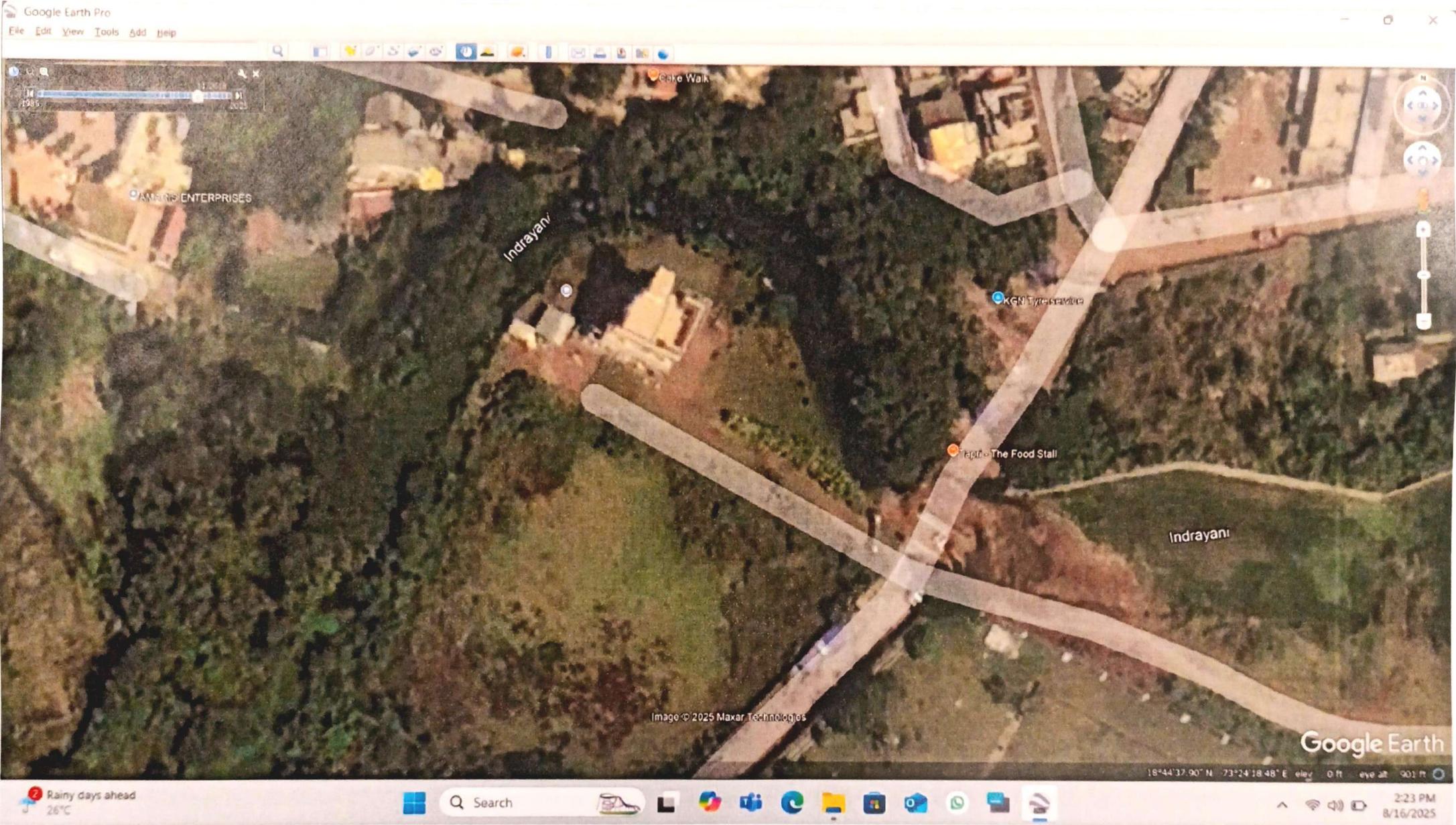
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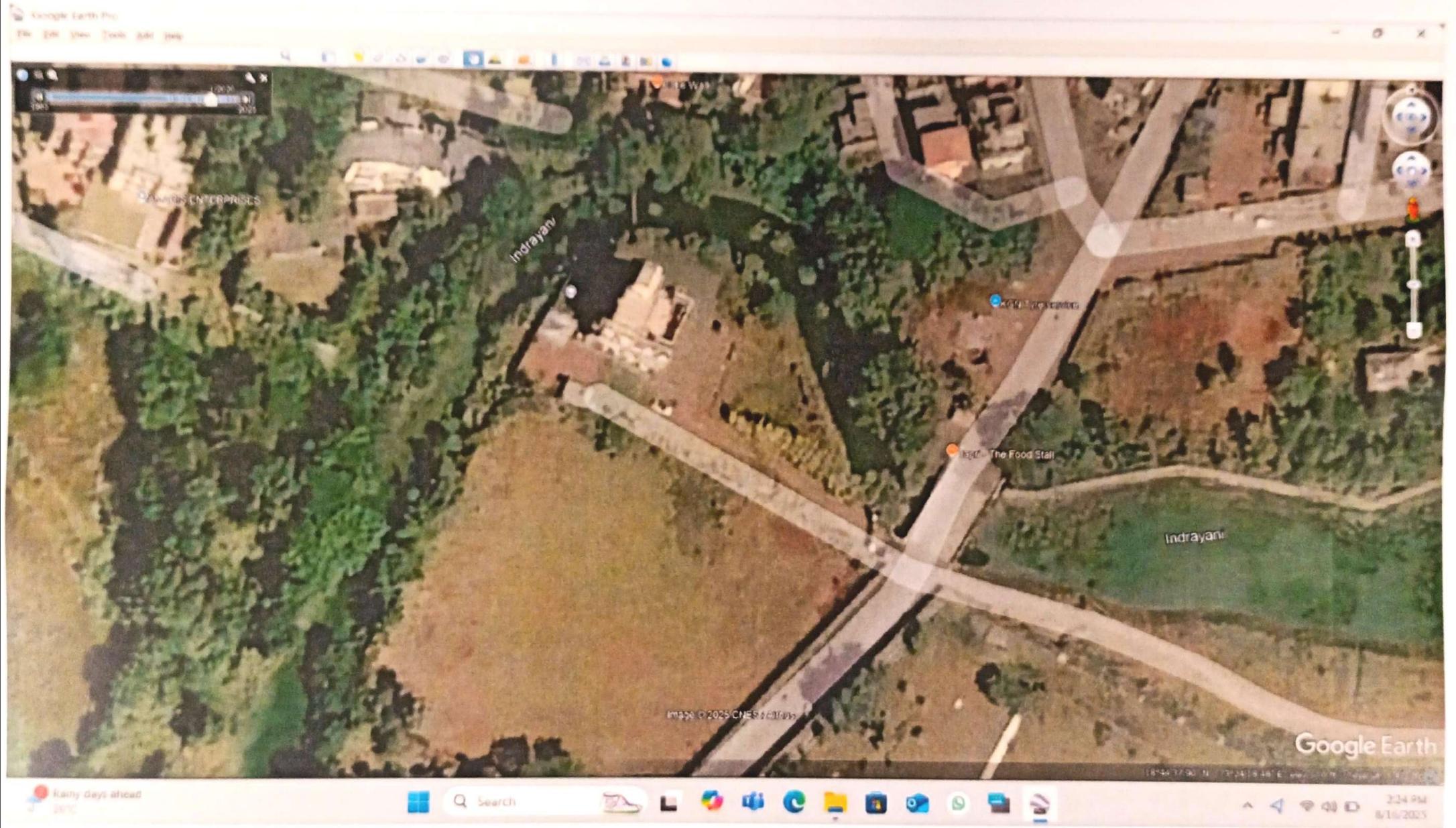
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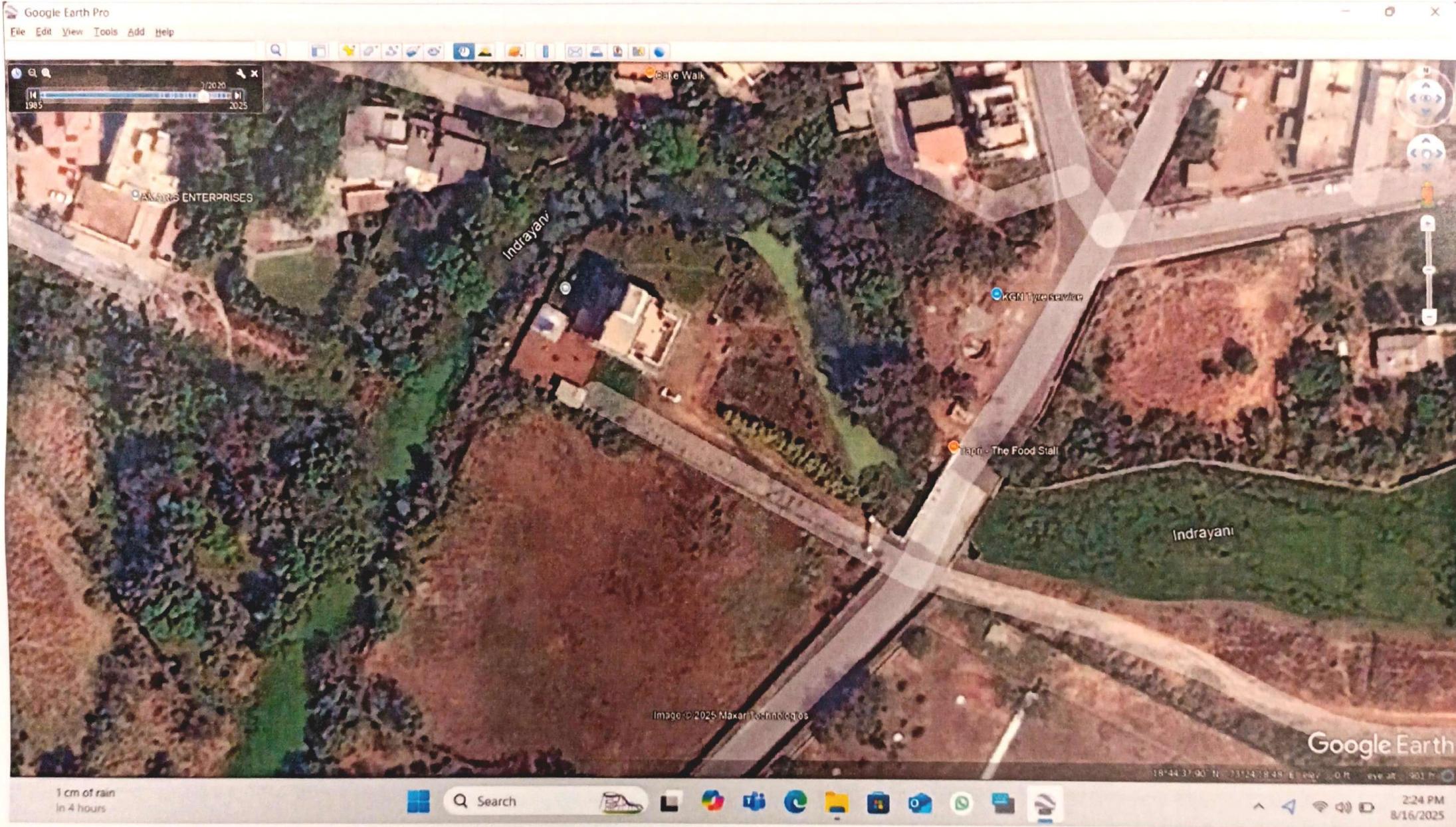
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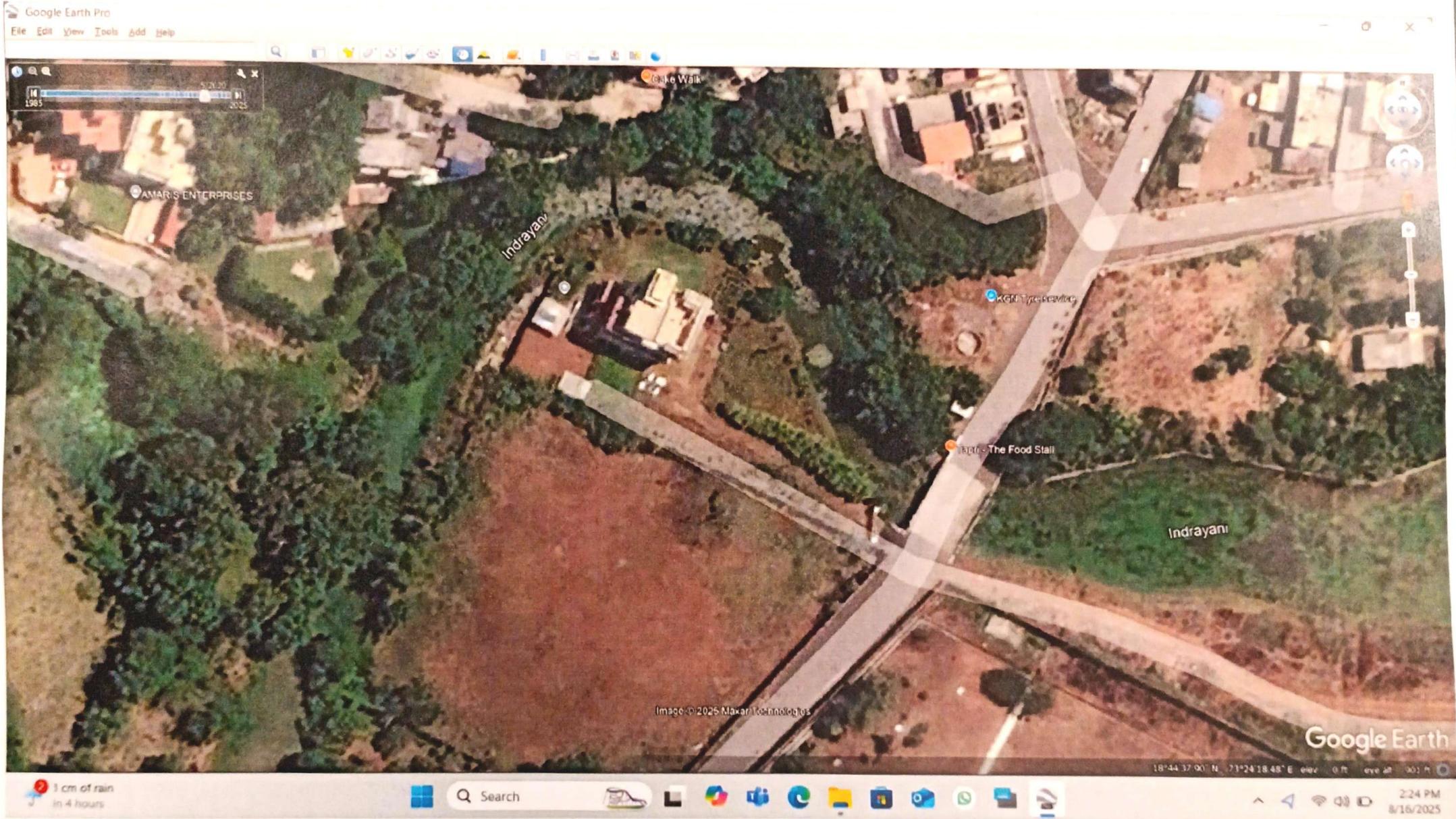
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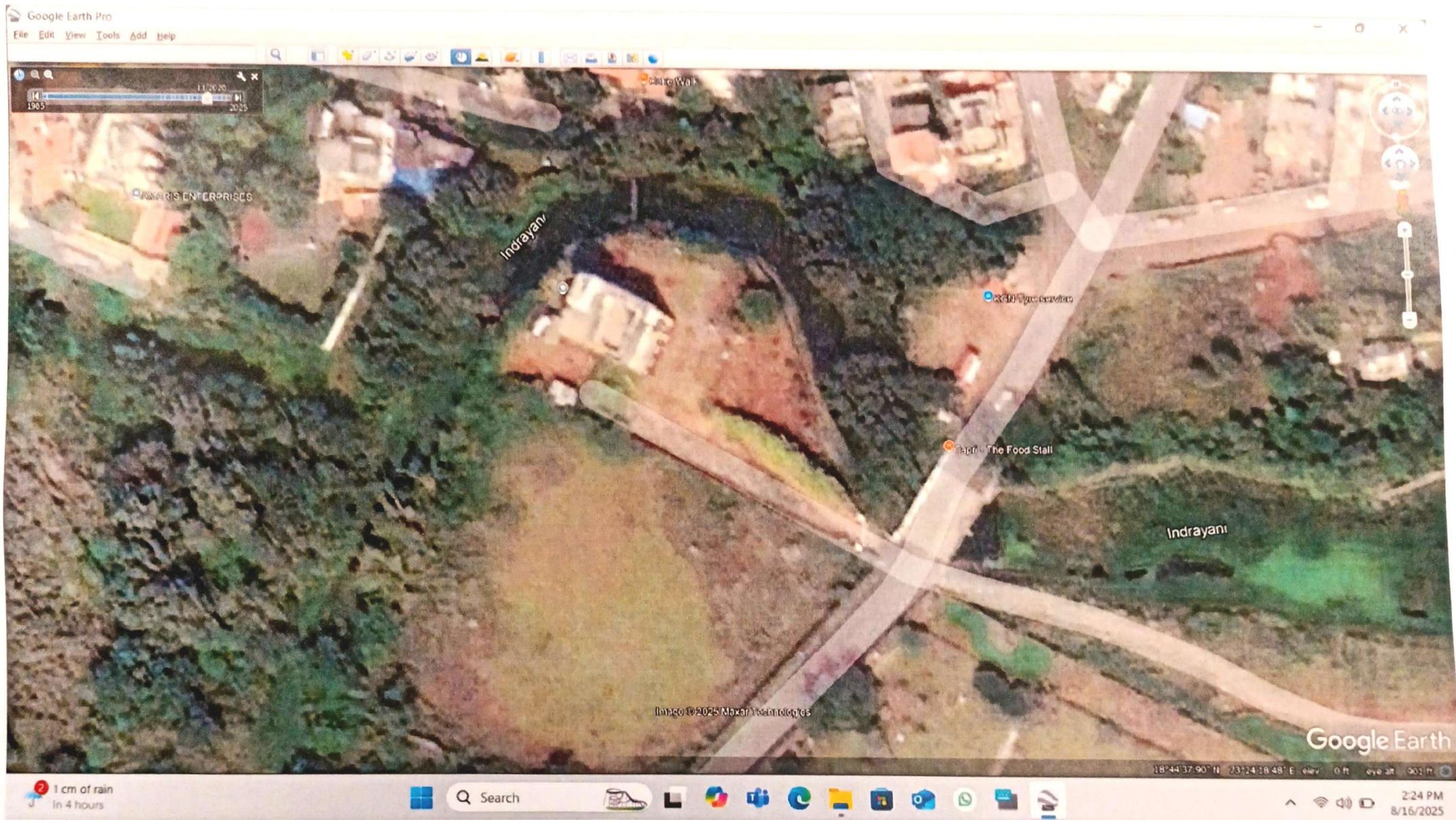
[January - 2020]



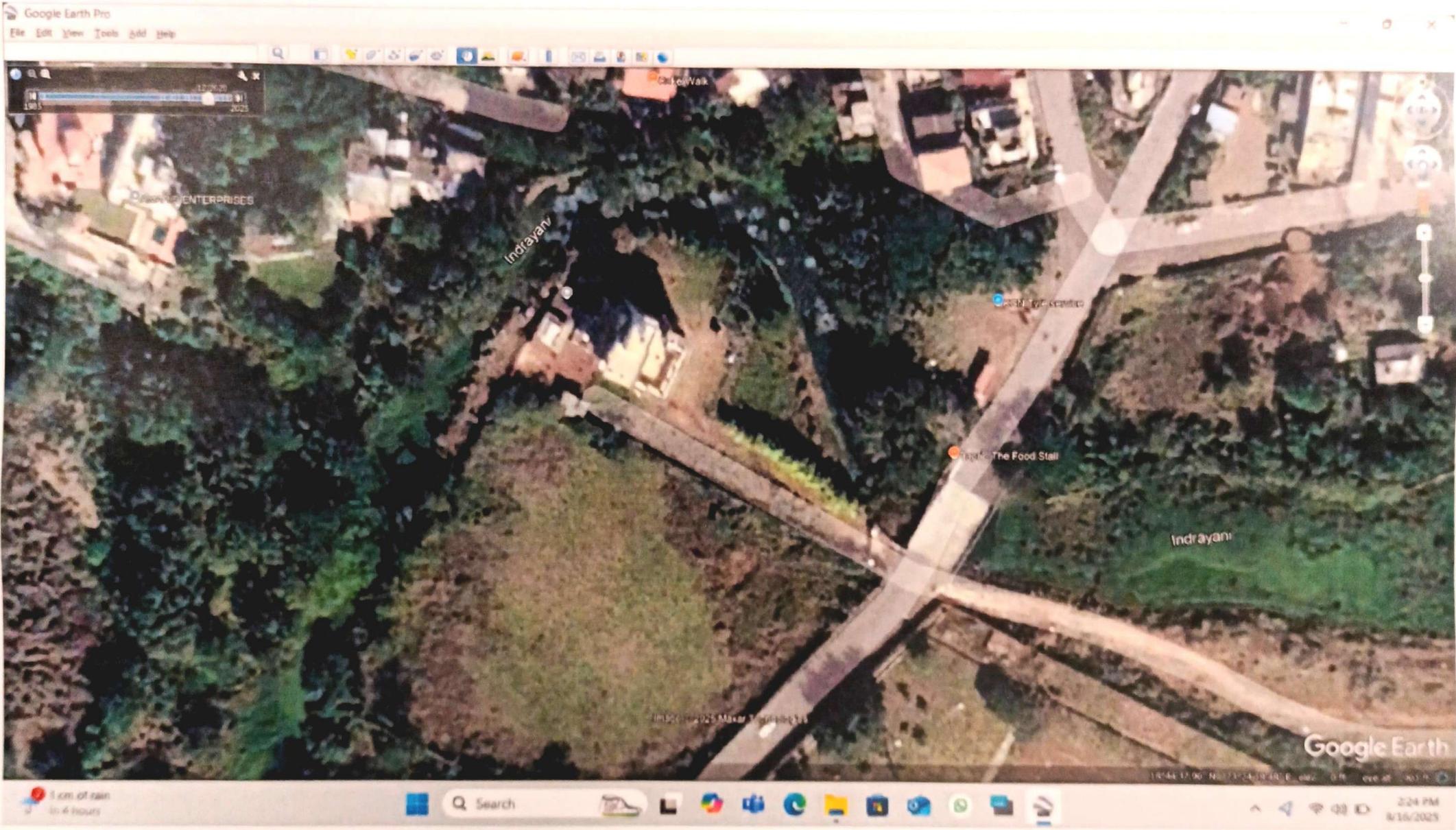
[March-2020]



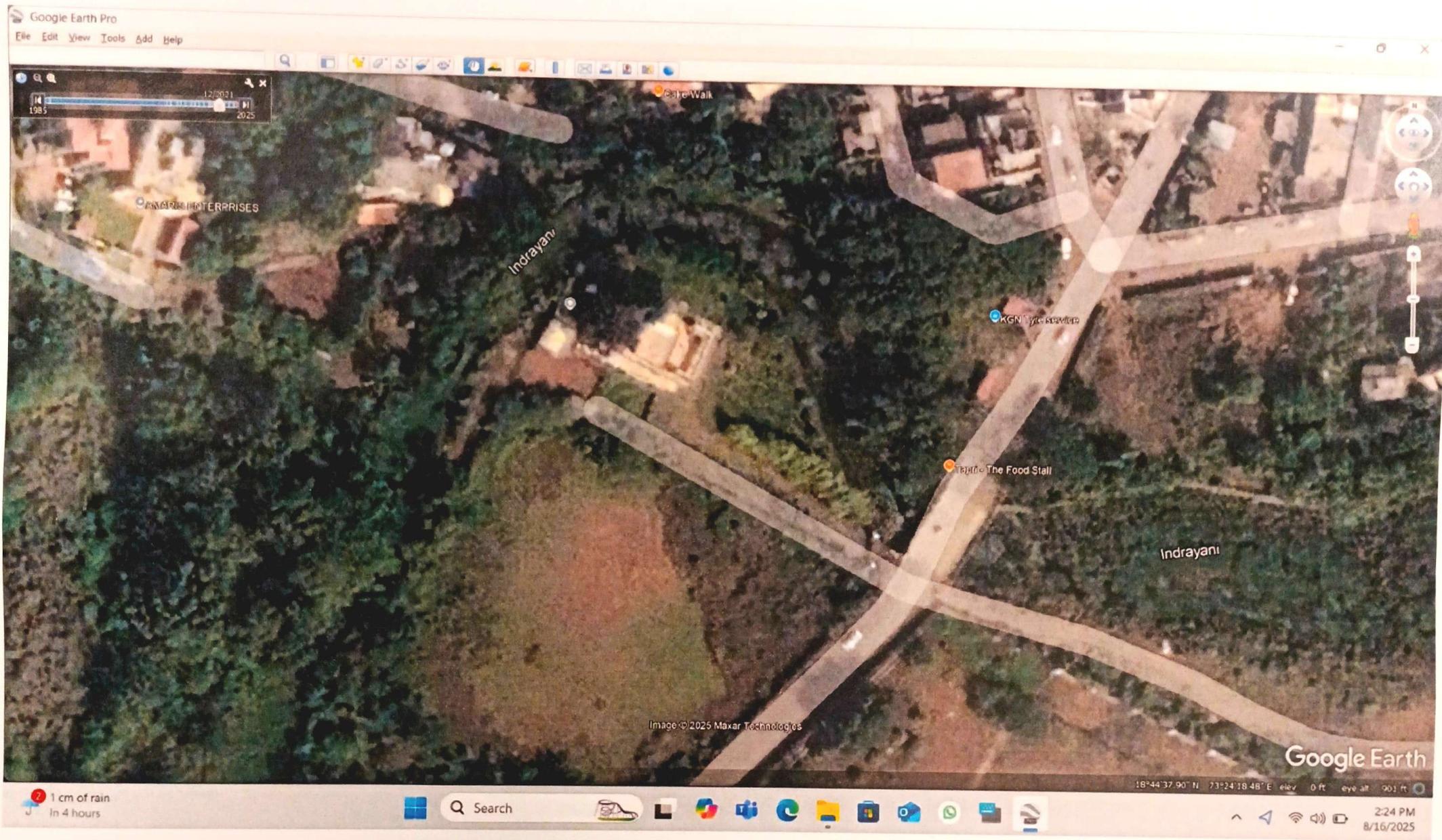
[May-2020]



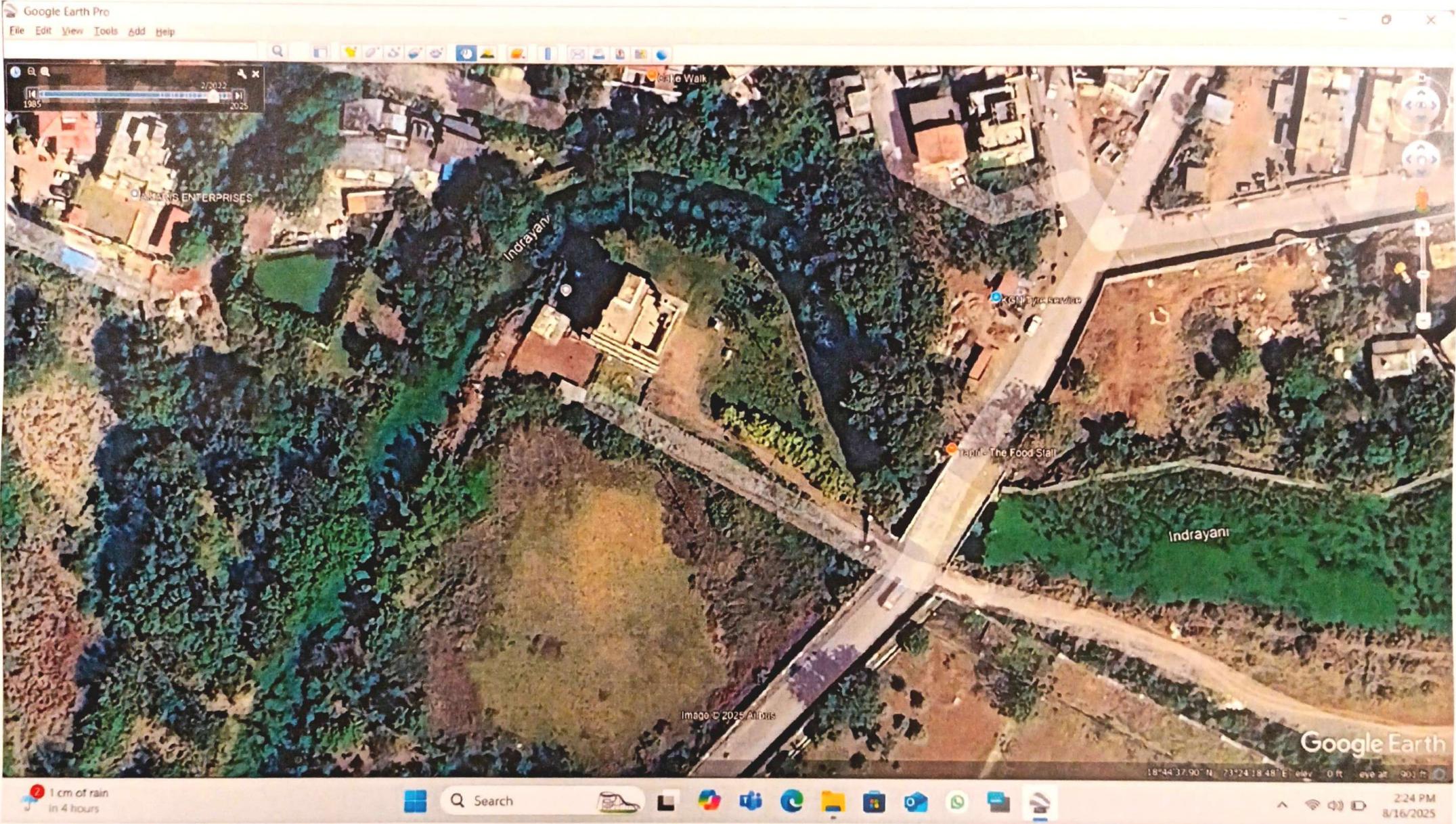
[November - 2020]



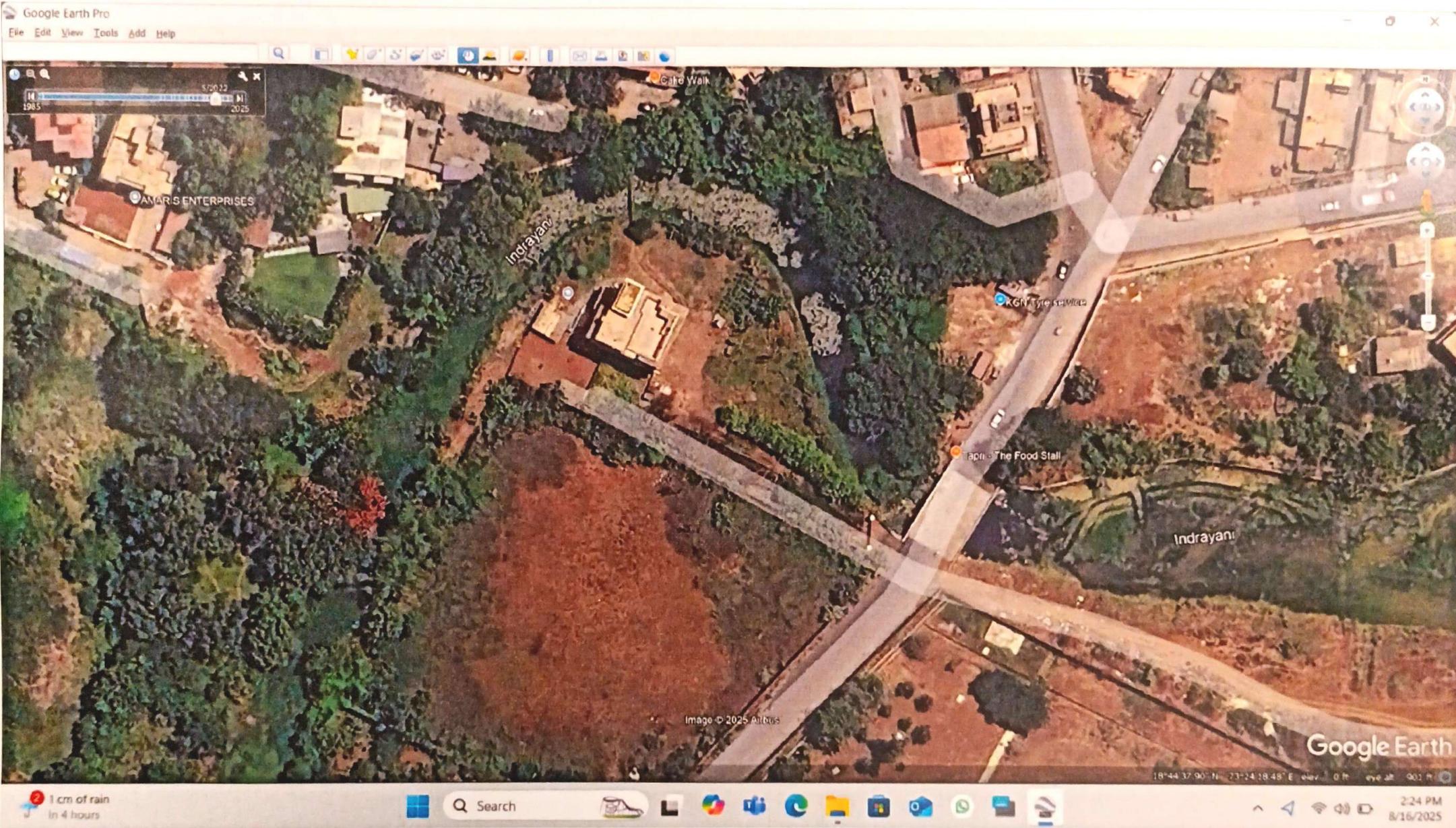
[December - 2020]



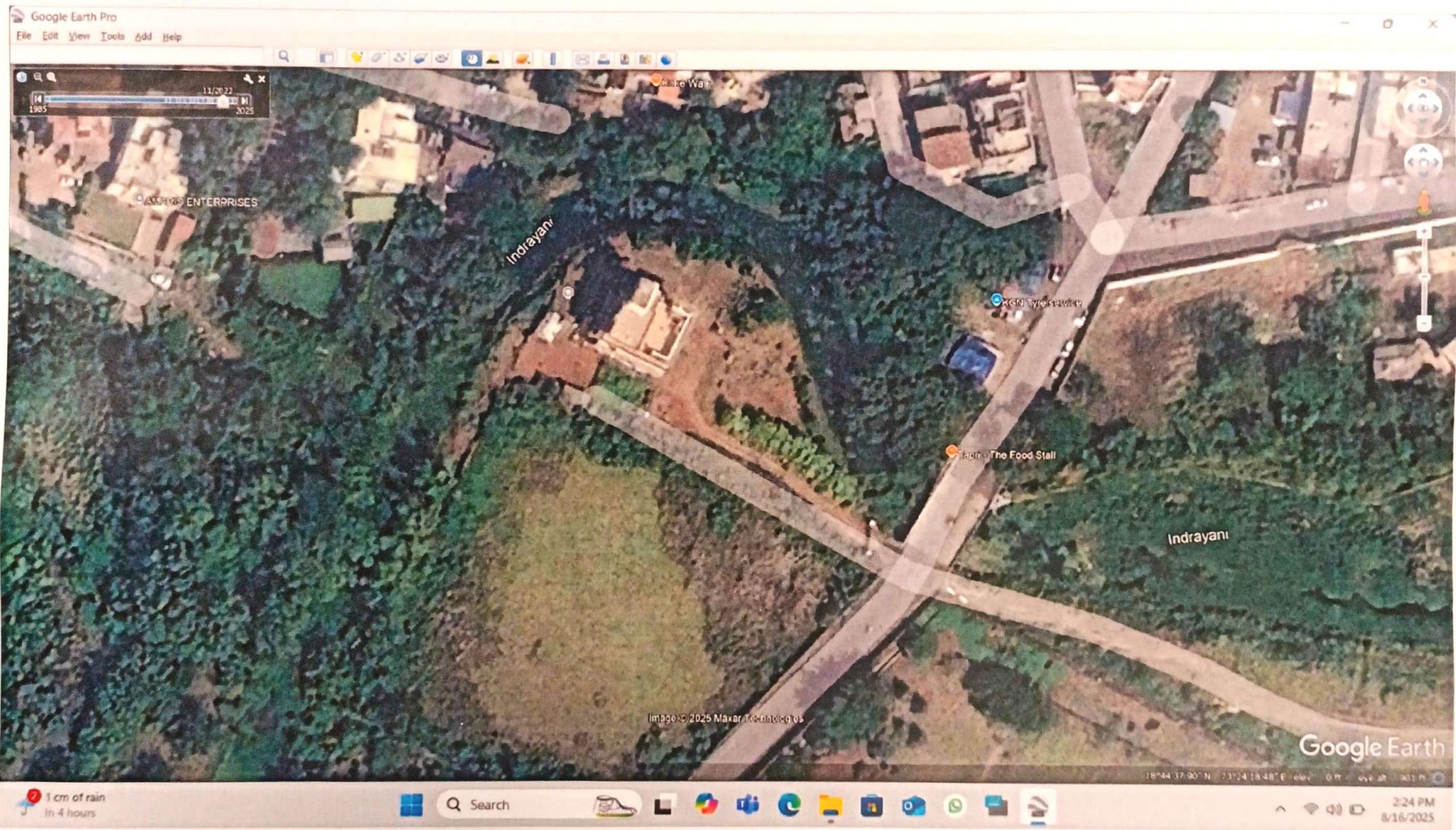
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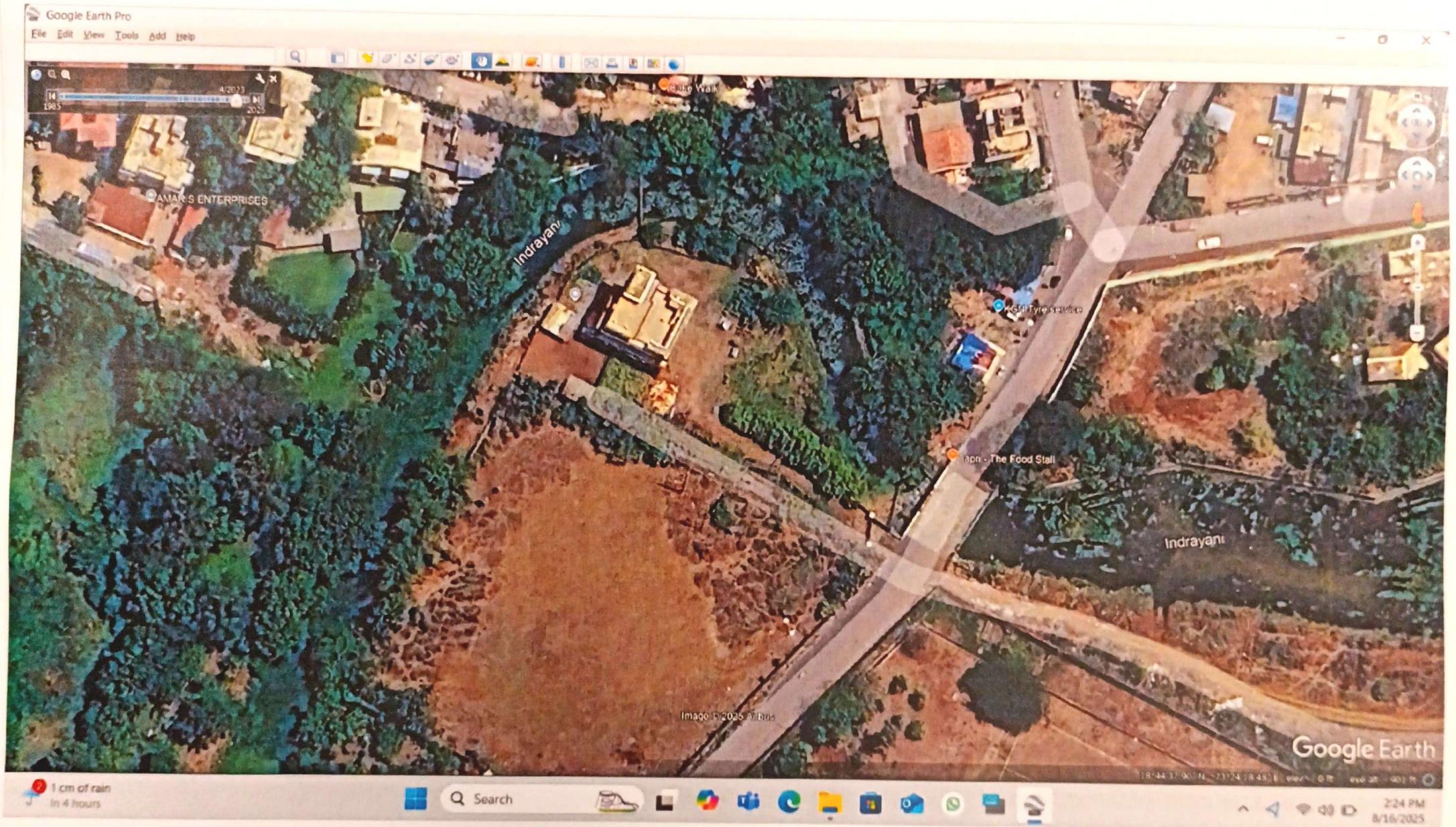
[February - 2022]



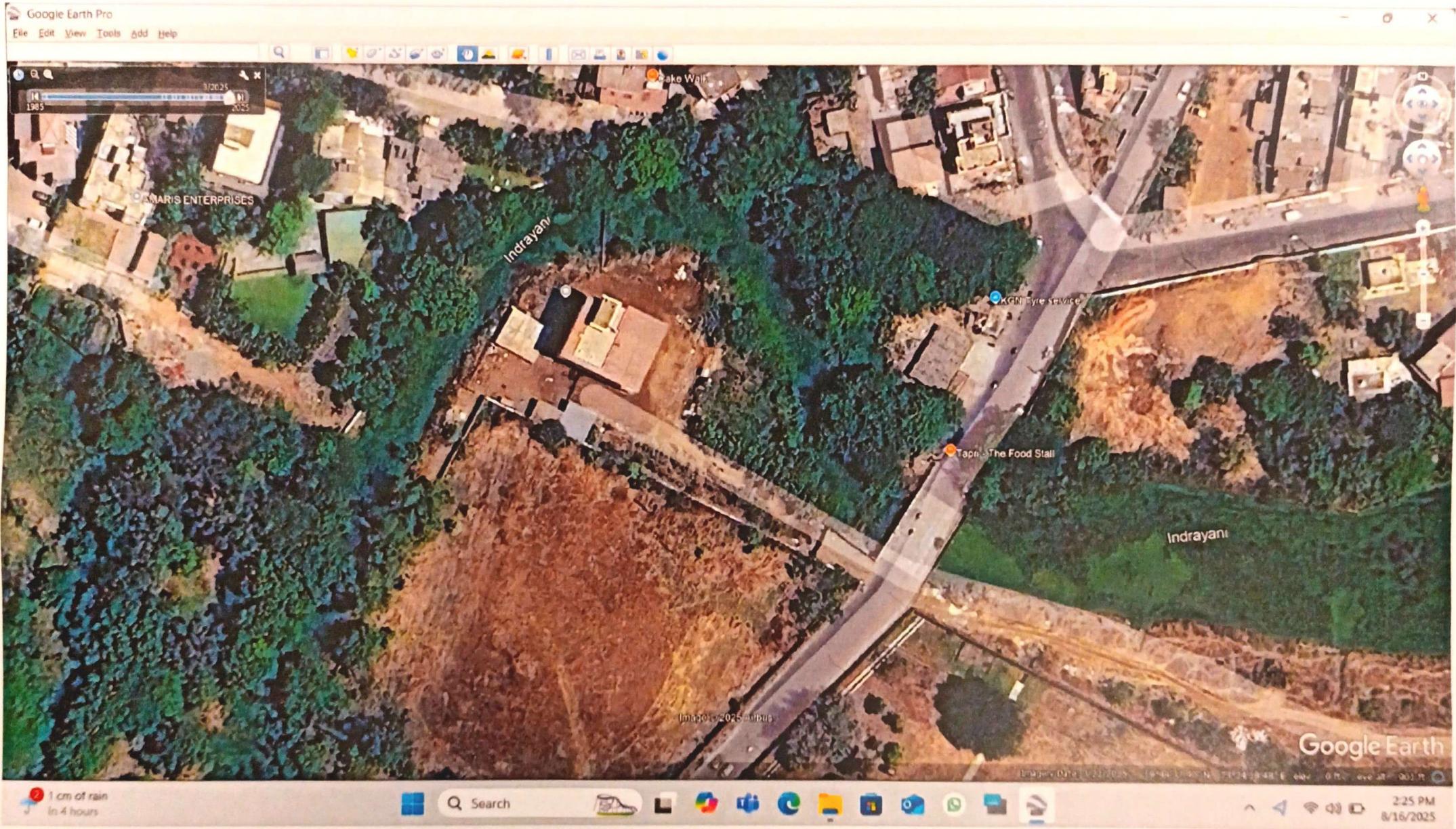
[May-2022]



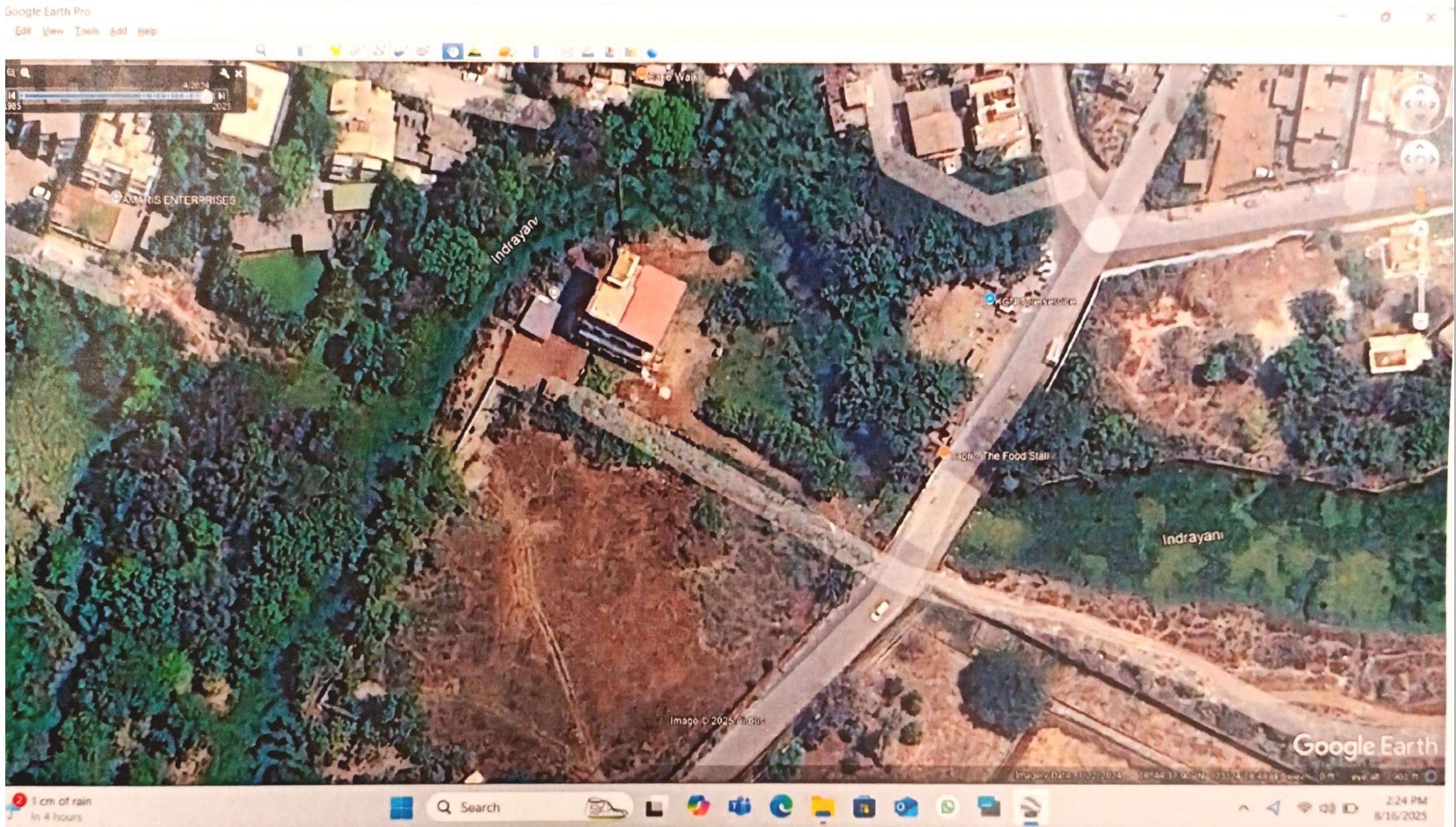
[November-2022]



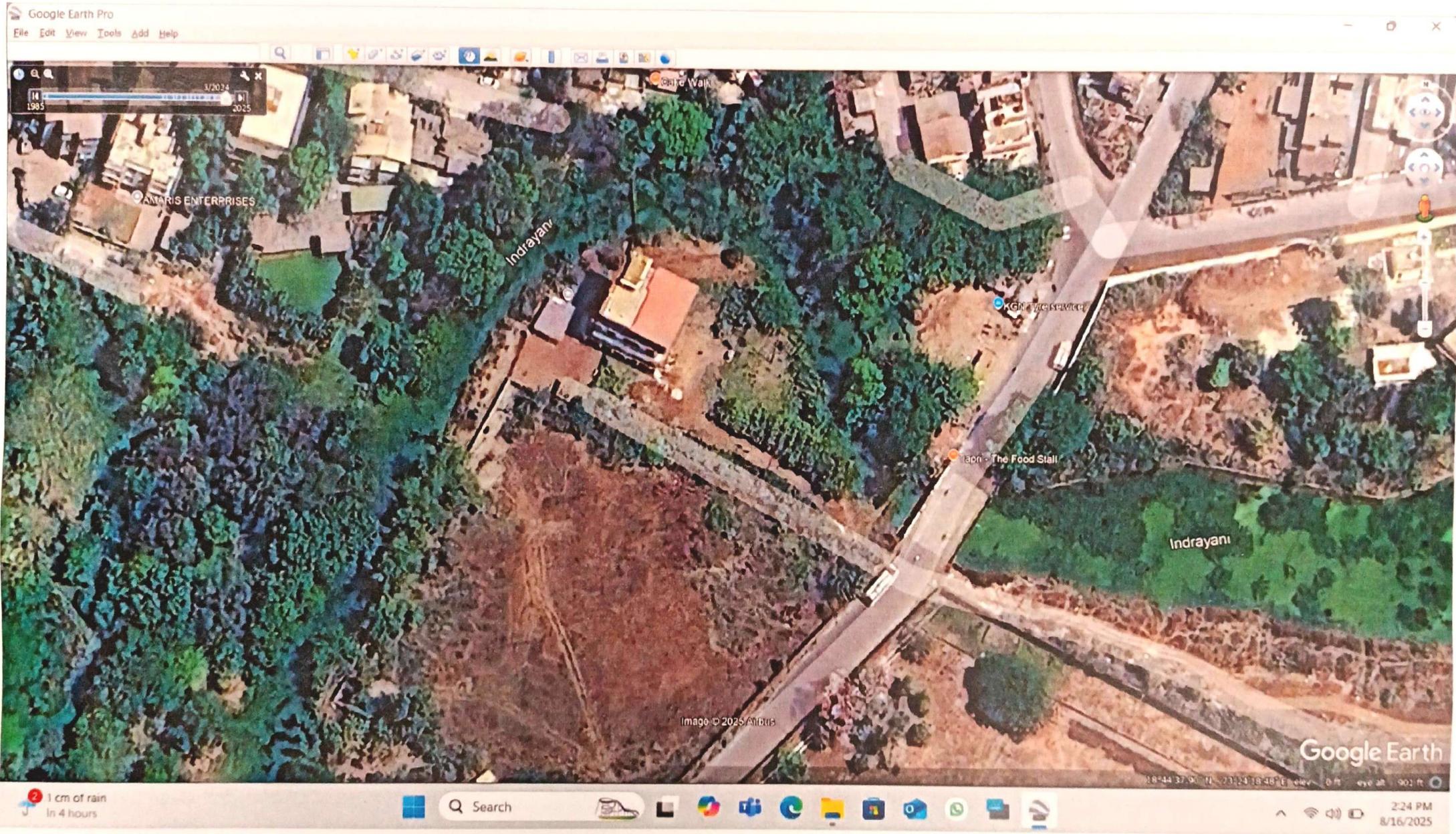
[April - 2023]



[March-2025]



[April-2024]



[March - 2024]